

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 676/2024

In the matter of:

Sahil

....Applicant

Versus

Central Pollution Control Board & Anr.

.....Respondent(s)

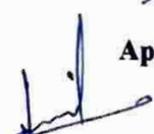
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Place: New Delhi
Dated: 07.08.2024

Through

baul
Applicant

(Advocate for the Applicant)

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Original Application No. 676/2024

In the matter of:

Sahil

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Compliance Affidavit on Behalf of the Applicant Pursuant to the Order Dated 23.07.2024

MOST RESPECTFULLY SHOWETH:

I, Sahil, S/o Sh. Krishan Kumar, R/o H. No. 736 Village Banker, Narela, New Delhi – 110040, applicant in the OA No. 676/2024, do hereby solemnly affirm and state as under: -

1. That it is respectfully submitted that this compliance affidavit is filed in response to the Hon'ble Tribunal's order dated 23.07.2024. The applicant wishes to clarify that the original petition mainly addressed the respondents' actions and omissions, particularly those of the Central Pollution Control Board (CPCB), in failing to effectively implement the Plastic Waste Management Rules, 2016 (PWM Rules, 2016). The focus was specifically on the use of plastic for packaging products such as pan masala, gutkha, and tobacco, which leads to environmental pollution. The purpose of this application is to emphasize that the central issue was not the conduct of the violators, but rather the respondents' duty to enforce these regulations effectively.
2. That it is respectfully submitted the applicant submits the following table of annexures, which provides additional documentation not annexed in the original application:

Sl. No.	Para numbers of OA	Annexures
1.	9	1
2.	10	2
3.	11.1	3
4.	11.2	4
5.	11.3	5
6.	11.4	6



Sl. No.	Para numbers of OA	Annexures
7.	12	7
8.	14	9
9.	15	10
10.	16	11 (Colly)
11.	17	12 (Colly)
12.	18	13 (Colly)
13.	19	14

3. That the applicant respectfully submits that the petition's main focus was to hold the respondents accountable for their duties under the PWM Rules, 2016. The applicant did not seek to implead individual violators as parties to this original application because the central issue was the failure of the regulatory agencies i.e., CPCB and the State Pollution Control Boards (SPCBs) to enforce the PWM Rules, 2016 effectively. The violators' actions are a consequence of this failure, and thus, the respondents are solely responsible for ensuring compliance.
4. That, at the outset, it is most respectfully submitted that Original Application No. 676 of 2024 was filed by the applicant to highlight the inaction of regulatory authorities, namely the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs), in enforcing Rule 4(f) of the Plastic Waste Management Rules, 2016. This rule states that "sachets using plastic material shall not be used for storing, packing, or selling gutkha, tobacco, and pan masala." Due to the non-implementation of this rule, many manufacturers continue to use plastic sachets for these purposes. However, the CPCB is vested with powers under Section 5 of the Environment Protection Act, 1986, which authorizes it to issue written directions to any person, officer, or authority, who are then bound to comply. These directions may include (a) the closure, prohibition, or regulation of any industry, operation, or process; or (b) the stoppage or regulation of the supply of electricity, water, or any other service.

Background:

5. That the Plastic Waste (Management and Handling) Rules, 2011, introduced by the Government of India on February 4, 2011, laid the foundation for managing plastic waste in the country. However, a review in 2015 aimed to enhance these regulations by emphasizing waste minimization, source segregation, and recycling. The review also sought to enforce the polluter-pays principle to ensure sustainable waste management.



The subsequent **Plastic Waste Management Rules, 2016**, enacted on **March 18, 2016**, introduced stricter measures, including the prohibition of plastic sachets for gutkha, tobacco, and pan masala due to their non-recyclable nature. Despite these regulations, enforcement has faced challenges, particularly from the Central Pollution Control Board (CPCB) and various State Pollution Control Boards (SPCBs).

6. That in 2017, the CPCB highlighted the failure of states and union territories to implement the Plastic Waste Management Rules, 2016, adequately. The CPCB's application to the National Green Tribunal (NGT) underscored the ongoing misuse of plastic packaging by gutkha and pan masala manufacturers, contrary to the established rules. Although the CPCB is empowered under Section 5 of the Environment Protection Act, 1986, to issue directives and regulate industries, its actions have been limited.
7. That it is most respectfully submitted that the information concerning the directions issued by the Central Pollution Control Board (CPCB) as mentioned in the following paragraph, which suggests that the respondent's actions have been eye - wash and incomplete, has been obtained directly from the respondent's own website.
8. That in December 2020, the CPCB issued show cause notices to 43 manufacturers, including well-known brands like K.G. PAN Products Pvt. Ltd., M/s Raj Tobacco Works, and M/s Pan Bahar Products Pvt. Ltd., following inspections that revealed the presence of plastic in their products. Against the large number numbers gutkha & tobacco manufacturer in the country only a limited number of units were inspected, raising concerns about the comprehensiveness of the CPCB's actions.
9. The ineffective enforcement of the Plastic Waste Management Rules, 2016, has been further exacerbated by the lack of compliance from State Pollution Control Boards (SPCBs) and other regulatory bodies. Despite the directives from the National Green Tribunal (NGT) and orders from the Central Pollution Control Board (CPCB), there has been inadequate action against violators, leading to continued environmental degradation and public health risks. The limited efforts in sampling and inspection, along with insufficient penalties and unclear follow-up measures, underscore a systemic issue in addressing plastic waste management. Additionally, the following is a list of 31 gutkha and pan masala manufacturers to whom only show cause notices or confirmed directions for closure and environmental compensation have been issued, as gathered from the CPCB website:



S.No.	Name of industry
1.	K.G. PAN Products Pvt. Ltd, AL – 11, SEC – 13, GIDA, Sahjanwa, Gorakhpur – 273209
2.	M/s. Raj Tobacco Works Udyog Kendra 2, Plot No. 19, Ecotech-3, Greater Noida, Gautam Buddha Nagar, UP- 201308
3.	M/s. Simla Deluxe Pan Flavour, NivasKheraAishbagh, Lucknow-226004, Uttar Pradesh
4.	P.K.Pan products Unit 02 Bhooni no. 304 gram Nagheta, Bahar Nagar PalikamHardoi UP-241001
5.	WAST Industries, GIDA, Sahjanwa, Gorakhpur 273209
6.	M/s. Pan Bahar Products Pvt. Ltd. Plot No. 20, FF, Industrial Najafgarh Road, ShivajiMarg, DELHI West Delhi DL 110015
7.	Kaipan Pan products Pvt. Ltd. 12/1 sector D Industrial area, Govindpura Bhopal MP- 46202
8.	M/s. Kamal Kishore JardsBhandar, AgresenChowk, Harda, MP -461331
9.	M/s. Noor KaGul 167/3 BKP-Kalyani Exp. Way, Madral, Kankinara, North 24 Pgs, Kolkata, WB-743126
10.	M/s Dhariwal Industries Ltd. At: Fajalpur, NH-8, (PO) Rayka,Distt. Vadodara – 391340
11.	M/s. Rishab Tobacco Pvt. Ltd. Changodar, Sanand, Ahmedabad, Gujarat-382210
12.	M/s Madhu Fragrance Pvt. Ltd., S.No.487,TajpurRoad,Changodar Taluk Sanand, Dist. Ahmedabad, Gujarat
13.	M/s. PrabhuAastha Enterprises(P), Ltd, Unit – B, 123/779, Fazalganj, Kanpur-208012, Uttar Pradesh
14.	Mirage Products Pvt Ltd, Mirage Campus Nathdwara, 313301 Rajsthan India
15.	M/S UNICORN PACKAGING LLP 19 A Swastik Industrial Estate, Village Sari, Tal. Sanand, District Ahmedabad Gujarat Pin 382213
16.	M/S BAGIIBAN PACKAGING LLP 19 B, Swastik Industrial Estate, Village Sari, Tal. Sanand, District Ahmedabad Gujarat Pin 382213
17.	Ghodawatfreshner LLP Dharwad, Karnataka 580028
18.	M/s. Ghodawat Packers Kotagondhuni Village, Adargunchi Post Hubli Taluk, Dharwad District, Karnataka – 580028
19.	AMP Pan Products Pvt. Ltd. 1679/80, Jabrauli, Mohanlalganj, Lucknow, U.P – 221716
20.	M/s. Trimurti Fragrances Pvt.Ltd. 133/231-A,Transport Nagar, Kanpur U.P. 208023
21.	M/s. Trimurti Fragrances Pvt.Ltd. 133/233, 234 & 235, Transport Nagar Kanpur U.P. 208023
22.	M/S. Som Global Pan Masala Pvt. Ltd. Plot No.-123,Block-C NarainaInd.Area Ph-1 New Delhi New Delhi 110028 In
23.	Siddhu Packaging Pvt. Ltd. Khatla No. 2 Megala Halli Road, BammenahalliPanchayath, Chitradurga Karnataka – 575520
24.	M/s. VSG pan industries private ltd. Khasra No. 52/6/2, /2,8,9/1,13,14,15/2,16/1,17,18/1,26 Village Jhundpur, Tehsil rai, Sonipat - 131029
25.	M/s XCT Products Survey-No. 269/P, 212 P/P2, Xcelon Industrial Park-2, Village Chacharvadi Vasna, Sanand, Ahmedabad- 382213
26.	M/s. MaaVindhyaVasini Tobacco Pvt Ltd. 133/173, Transport Nagar Kanpur UP 208023

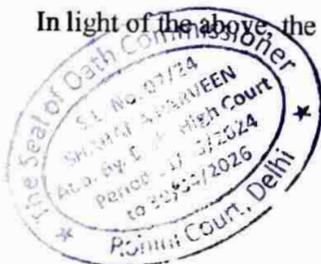
S.No.	Name of industry
27.	M/s. S A Aromatics (P) Ltd. Lane no Right 6, Gate No. 1, Jalan Industrial Complex, Mouja-Banihara, Jangalpur, Howrah – 711 411,
28.	Kothari Products (Pan Parag) Factory Nos. 6 & 7 Industrial Estate Fazalganj, Kapil Road, Kanpur
29.	M/s. R.K. Products CO. (Unit-II), Plot No. 35 & 36 Industrial Estate, Naubad, Bidar – 585402, Karnataka
30.	Kaipai Pouches Pvt. Ltd., B1/1 Amuasi, Industrial Area, Nadarganj, Lucknow, U.P. – 226008
31.	M/s Kay Flavours Pvt. Ltd. (kamlapasand) B-2, Amausi Industrial Area Naderganj, Lucknow, Uttar Pradesh-226008

10. Key Points from the Petition:

- **Ineffective Enforcement:** The CPCB and SPCBs have failed to enforce the PWM Rules, 2016, particularly regarding the prohibition of plastic sachets for packaging gutkha, pan masala, and tobacco products. This failure has led to continued environmental degradation and public health hazards.
 - **Inadequate Sampling and Inspection:** The limited sampling and inspection conducted by the CPCB indicate a lack of comprehensive enforcement efforts.
 - **Limited Scope of Action:** Despite having extensive powers under the Environment Protection Act, 1986, the CPCB's actions have been limited to issuing show-cause notices without substantial follow-up.
 - **Lack of Compliance by SPCBs:** Many SPCBs have demonstrated disregard for the NGT's directives, further exacerbating the issue of non-compliance.
 - **Ineffective Penalties and Compensation Measures:** The penalties imposed on violators lack clarity and effectiveness, raising questions about their enforcement.
11. That, from the above, it is evident that role played by both the CPCB and the State Pollution Control Boards (SPCBs)/ UTs is ineffective in implementing the Plastic Waste Management (PWM) Rules 2016, particularly concerning the prohibition of plastic sachets in gutkha, masala, and tobacco packaging.
12. That, the ineffective actions of both the CPCB and SPCBs in implementing the PWM Rules 2016 have allowed for continued environmental degradation and public health hazards due to the improper management of plastic waste in the packaging of gutkha, pan masala, and tobacco products.

PRAYER:

In light of the above, the applicant respectfully prays for the following reliefs:



- a) **Include this application and its annexures as a part of the Original Application:** Please incorporate this compliance application and the attached annexures into the Original Application (OA) as integral parts of the case.
- b) **Direct the CPCB and SPCBs to take comprehensive and effective enforcement actions:** Conduct thorough inspections and ensure compliance with the PWM Rules, 2016.
- c) **Impose stringent penalties and compensation:** Establish uniform yardsticks for penalties and ensure that violators transition to environmentally friendly packaging alternatives.
- d) **Ensure compliance and accountability:** Mandate regular reporting and monitoring by the CPCB and SPCBs, holding them accountable for any lapses.
- e) **Promote public awareness and participation:** Initiate public education campaigns and establish a public reporting mechanism.
- f) **Judicial oversight:** Continue judicial oversight over the implementation of relief measures and schedule regular review hearings.
- g) **Any other action as the Hon'ble Tribunal deems fit and proper in the interest of justice.**

Identify the Deponent who has signed in my Presence

Sahil
DEPONENT

07 AUG 2024

VERIFICATION

I, the above named deponent do hereby verify that the contents of the above affidavit are true and correct, no part of it is false and nothing material has been concealed there from.

Verified at New Delhi on this 07th day of August, 2024.

Sahil
DEPONENT

CERTIFIED THAT THE DEPONENT
 Shri/Smt./Km...
 S/o W/o D/o...
 R/o...
 Identified by...
 has solemnly sworn before me at
 Delhi on...
 that the Contents of the Affidavit
 been read and explained to him/her and
 correct to his/her knowledge.



Oath Commissioner D



SPEED-POST / E-MAIL

F.No.B-11011/UPC-II/PWM (Direction)/2021 15544-546 Date: 03.02.2021

To,

1. M/s VST Industries
P. O. Box No. 1804
Azamabad, Hyderabad
Telangana- 500020
2. M/s Godfrey Phillips,
49, Community Centre, New
Friends Colony,
New Delhi, Delhi 110025
3. M/s Indian Tobacco Company Pvt. Ltd
Virginia House,
37, Jawaharlal Nehru Road,
Kolkata, West Bengal- 700071

Sub:- ENVIRONMENTAL COMPENSATION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986 FOR NON-COMPLIANCE OF PLASTIC WASTE MANAGEMENT RULES, 2016

WHEREAS in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS CPCB had issued the following directions vide letter dated October 22, 2020 under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling cigarette and tobacco in all forms;

- (i) Why action including levying Environmental Compensation and / or closure of cigarette manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide representation dated December 14, 2020 M/s.VST Industries Limited has claimed that Cigarettes are not covered in clause 4 (f) and (i) of PWM Rules, 2016; and

WHEREAS, representation submitted by M/s.VST Industries Limited was considered by CPCB and it has been observed that as per PWM of Rules 4(f) and 4(i) usage of Plastic in any form is prohibited for packaging of tobacco in any form, which includes Cigarettes; and

WHEREAS in compliance of NGT Directions dated Sep 10, 2020 in OA 247/2017, CPCB finalized the Guidelines for levying Environment Compensation for violation of PWM Rules; and

Contd.,2

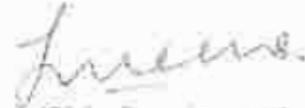
: 2 :

WHEREAS continual usage of Plastic for packaging of cigarettes is in violation of PWM Rules; and

NOW THEREFORE, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) under Section 5 of the Environment (Protection) Act, 1986, the following directions are proposed to be issued to your unit:

- a) The unit shall pay Rs. 5,00,00,000/- (Five Crores Rupees Only) as Interim Environmental Compensation charges to CPCB for violation of PWM Rules.
- b) Unit shall submit a time bound action plan within 30 days to shift to environmental friendly alternatives for packaging of cigarettes.

You are hereby given an opportunity to respond within 15 days of issue of this direction, failing which CPCB shall be constrained to issue the above directions without giving any further notice in accordance with provisions of EPA, 1986.


(Shiv Das Meena)
Chairman

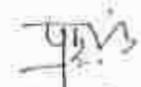
Copy to:

1. Joint Secretary (CP Division)
Ministry of Environment, Forests & Climate Change,
Indira Paryavaran Bhawan, Jor Bah Road, New
Delhi, 110003

: For kind information
please

2. Incharge, IT Division, CPCB

: For uploading on
CPCB website


(Prashant Gargava)
Member Secretary



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F.No. B-11011/UPC II/PWM/ 2020-21 15598 - 15638 05 February, 2021

To,

Gutkha/Pan Masala Manufacturers (As per list)

Sub:- Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification No. G.S.R 320(E) dated March 18, 2016;

WHEREAS Under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms;

WHEREAS Under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms;

WHEREAS In view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products;

WHEREAS Under Rule 9 (1) of PWM Rules 2016 - The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively through their own distribution channel or through the local body concerned;

WHEREAS Under Rule 9 (2) of PWM Rules 2016 - Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal of the consent. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement within two years thereafter;

WHEREAS Plastic waste management rules were notified in 2016, wherein the use of plastics is prohibited for packaging of tobacco products in all forms, however, plastic is still being used by your industry in packaging of gutkha/pan masala;

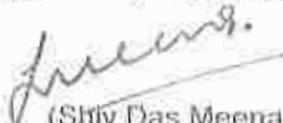
WHEREAS usage of plastic for packaging of gutkha/pan masala is in violation Plastic Waste Management Rules, 2016;

WHEREAS collection & channelization of such plastic packaging for recycling is difficult owing to the small size of the packaging and the same are found littered on streets, dumped in water bodies etc, posing a grave threat to the environment; and

WHEREAS, in compliance of NGT Directions dated Sep 10, 2020 in O.A. 247/2017, CPCB framed the Guidelines for levying Environment Compensation for violation of PWM Rules; and

NOW THEREFORE In view of above and in exercise of powers vested under Section 5 of EPA, Unit is hereby directed to Show cause as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules

Unit is hereby given an opportunity to submit its reply with 15 days from issuance of these directions, failing which appropriate action will be taken against it under the provision of Environmental (Protection) Act, 1986.


(Shiv Das Meena)
Chairman 

Copy to:

1. The Joint Secretary (CP Division)
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi - 110003

Incharge, IT Division


(Prashant Gargava)
Member Secretary 

List of Gutkha/Pan masala samples

S. No.	Name of Unit	Manufacturer
1.	Raj Samrat Pan Masala	M/s. Raj Darbar Group Pvt. Ltd. KHASHA NO. 31/22 VILLAGE -ZINDPUR, G.T. KARNAL ROAD DELHI North West DL 110036 IN
2.	Dilbagh	M/s. Som Global Pan Masala Pvt. Ltd. PLOT NO.-123,BLOCK-C NAFAINA IND.AREA PH-1 NEW DELHI New Delhi DL 110028 IN
3.	Shikhar	M/s. Trimurti Fragrance Pvt. Ltd. 133/231-A,TRANSPORT NAGAR KANPUR KANPUR Kanpur UP 208023 IN
4.	Vimal Pan Masala	M/s. Vishnu Aromatics Ltd. 5/1 TO 4/2/1/1/1 LIWASPUR, BAHALGARH RAI Sonapat HR 131021 IN
5.	Madhu	M/s. Maa Vindhyaivasini Tobacco Pvt Ltd. 133/134, TRANSPORT NAGAR KANPUR UP 208023 IN
6.	Pan Bahar	M/s. Pan Bahar Products Pvt. Ltd. Plot No. 20, FF, Industrial Najafgarh Road, Shivaji Marg, DELHI West Delhi DL 110015 IN
7.	Chaini	M/s. Harsh Infinity Flavour Pvt. Ltd. KH.NO.37/23 1ST FLOOR GALI NO-4 AND SAFIABAD ROAD SANJAY COLONY NARELA LANDMARK NEAR NANDIMAL SCHOOL DELHI North Delhi DL 110040 IN
8.	Double Black	Kay tobacco works pvt. Ltd. 5-A, DDA FLATS MANSAROVER PARK, NEAR GOVT. SCHOOL DELHI North East DL 110032 IN
9.	Kamal Kishore Tobacco	M/s. Kamal Kishore Jards Bhandar, Agresen Chowk, Harda, MP -461331
10.	Kaka	M/s. Mahalakshmi Devi Flavours Pvt Ltd 108/49 GANDHI NAGAR KANPUR UP 208012
11.	Guru	M/s. A.K.Pan products Govindpura Industrial area, Bhopal MP, PIN 462023
12.	Kishore	M/s. P.K.Pan products Unit 02 Bhoomi no. 304 gram Nagheta, Bahar Nagar Palika Hardoi UP-241001
13.	V-1	M/s. Vishnu Tobacco Plot No. 24 and 25A, Udyog Kendra 2, Ecotech III, Greater Noida, Uttar Pradesh 201306

S. No.	Name of Unit	Manufacturer
14.	XP Chewing Tobacco	M/s. Ruchi Flavours LLP, unit II At & PO Dashrath District Vadodara-390011
15.	M-1 Scented Tobacco	M/s. Rishab Tobacco Pvt. Ltd. Changodar, Sanand, Ahmedabad, Gujarat-382210
16.	V-1 Tobacco	M/s. VCT Products Survey Number 427 Plot No 12 Moraiya Ahmedabad- 382213
17.	Pan Vilas Premium Pan Masala	Godfrey Phillips India Ltd (G) B-19 UPSIDC Industrial Area Site III Meerut Road Ghaziabad UP 201001
18.	Mirage Swadeshi Tobacco	Mirage Products Pvt Ltd, Mirage Campus Nathdwara, 313301 Rajasthan India
19.	Mahak Pan Masala	M/s. Madhu Fragrances Pvt. Ltd. WZ-98, FIRST FLOOR, OFFICE NO 4 LAMBA COMPLEX, JWALAHERI MKT PASCHIM VIHAR West Delhi DL 110063
20.	Super jem	Siddhu packaging Pvt ltd. Khatha No. 2 Megala Halli Road, Bammenahalli Panchayath, Chitradurga Karnataka - 575520
21.	Star 555	Ghodawat freshner LLP Dharwad, Karnataka 580028
22.	Shanti Strong	SSR Flavours Pvt Ltd. A-63 Second Floor G T Karnal Road, Industrial Area Delhi North West DL 110033
23.	Silver Line,	M/s. Kaipal Pouches Pvt. Ltd., B1/1, Amausi Industrial Area, Nadarganj, Lucknow Lucknow UP 226008
24.	ZX Heritage	AFT Tobacco (P) Ltd, Rama Road, Delhi - 110015
25.	Black label	Kaipan Pan products Pvt. Ltd. 12/1 sector D industrial area, Govindpura Bhopal MP- 462023
26.	Shudh Plus, Pan Masala	K.G. PAN Products Pvt. Ltd, AL - 11, SEC - 13, GIDA, Sahjanwa, Gorakhpur - 273209
27.	SNK, Chewing Tobacco	M/s. A. J. Sugandhi Pvt. Ltd. Panki Site- 1, Kanpur- 208022

S. No.	Name of Unit	Manufacturer
28.	Shikhar Kesar, Chewing Tobacco	M/s. Shikhar Kesar Plot NO 1/2, 15 A, Transport Nagar, Kanpur,, Uttar Pradesh-208023
29.	S Zarda, Chewing Tobacco	M/s. Style Enterprises, Pvt. Ltd Premises No. 20, First Floor, SOM Plaza, 8/226, Arya Nagar, Kanpur UP 208002
30.	S Plus, Chewing Tobacco	WAST Industries, GIDA, Sahjanwa, Gorakhpur - 273209
31.	Dabang 2, Pan Masala	M/s. AMP Pan Products Pvt. Ltd., Ramnagar, Alambah, Lucknow - 226005
32.	Kayam, Pan Masala	M/s. Simla Deluxe Pan Flavour NivaskheraAishbagh, Lucknow-226004, Uttar Pradesh
33.	R.K. Royal, Pan Masala	M/s. R.K. Products CO. (Unit-II), Plot No. 35 & 36 Industrial Estate, Naubad, Bidar – 585402, Karnataka
34.	Sir Royal, Pan Masala (Sir Gold)	M/s. PrabhuAastha Enterprises(P), Ltd Unit – B, 123/779, Fazalganj, Kanpur-208012, Uttar Pradesh
35.	Kesar Silver, Pan Masala	M/s. Kesar Silver, Pan Masala DAY & CO. TP Nagar, Kanpur – 208023, Uttar Pradesh
36.	Musafir, M4	M/s Rajat Food Products, Near Navgyat College, Delhi – 110081,
37.	Noor KaGul	M/s. Noor KaGul 167/3 BKP-Kalyani Exp. Way, Madral, Kankinara, North 24 Pgs, Kolkata, WB-743126
38.	Tarang	M/s. Tarang Pharma 14-A, 14-B, 15 Biswakarma Nagar, Indore, Madhya Pradesh-452009
39.	DRB, BHR	AFT Tobacco (P) Ltd, Rama Road, Delhi - 110015
40.	SNT – 1	M/s. S A Aromatics (P) Ltd, Lane no Right 6, Gate No. 1, Jalan Industrial Complex, Mouja- Banihara, Jangalpur, Howrah – 711 411
41.	Karam Chand Premium Pan Masala	M/s Ashish Enterprises Krishna Colony near Kalari ward number 51, Sikandar kampoo lashkar Gwalior, Madhya Pradesh - 474001

13/10/2021/UPC-II-HO

14
SPEED-POST

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F-No. B-11011/UPC II/PWM/ 2020-21

October 22, 2021

To,

The Member Secretary
(As per list)

Sub: Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS Under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS Under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS In view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS samples of gutkha/pan masala were collected during market survey having manufacturing units in States/UTs (List enclosed) and it was observed that plastic was used in packaging of gutkha/pan masala; and

WHEREAS Show cause notice dated February 05, 2021 was issued concerned industries vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS the fact that the samples were collected from the field was contested by most of the units citing legal procedural requirements for sample collection.

WHEREAS CPCB visited the site on July 06, 2021 and these industries could not be inspected as it was non-operational/had discontinued operations/ address could not be located (details enclosed)

WHEREAS usage of plastic for packaging of gutkha/pan masala is in violation Plastic Waste Management Rules, 2016; and

Contd...

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

NOW THEREFORE In view of above and in exercise of powers vested under Section 5 of EPA, the following directions are issued to your office:

- (i) To revoke consents, if any, issued to these units
- (ii) To locate these units and ensure their closure

You are required comply with above Directions and submit action taken report by October 25, 2021 to this office.


(Tanmay Kumar)
Chairman



Copy to:

1. **The Joint Secretary (CP Division)**
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi – 110003
2. **Incharge, IT Division**


(Prashant Gargava)
Member Secretary



List of units

S.No.	Name of Industry allotted	industry inspected	Name of state
1.	M/s. Raj Darbar Group Pvt. Ltd. Khasra No. 31/22 Village -Zindpur, G.T. Karnal Road North West Delhi 110036	Unit discontinued	Delhi
2.	M/s Rajat Food Products, Near Navgyat College, Delhi – 110081,	Unit discontinued	Delhi
3.	M/s. AFT Tobacco (P) Ltd, Rama Road, Delhi - 110015	unit closed during inspection	Delhi
4.	M/s. Harsh Infinity Flavour Pvt. Ltd.: Behind RT export Piyahri, Maniyari, Narela road, Kundali, Sonapat, Haryana	Unit discontinued	Haryana
5.	M/s Ashish Enterprises Krishna Colony near Kalari ward number 51, Sikandarkampoolashkar, Gwalior, Madhya Pradesh - 474001	unit closed during inspection	Madhya Pradesh
6.	M/s. Day & Company Kesar Silver, Pan Masala DAY & CO., 133/157, Rattu Purwa TP Nagar, Kanpur – 208023, Uttar Pradesh	unit closed during inspection	Uttar Pradesh
7.	M/s. Ruchiflavours LLP, unit II At & PO M/s Ruchi Flavours LLP, Unit-I (Formerly Pan Parag India Limited) Plot No. 958 , B, and 602 At+PO: Dasrath, Tal. Vad, Dist: Vadodara391740	unit closed during inspection	Gujrat
8.	A. J. Sugandhi Pvt. Ltd., Panki Site- 1, Kanpur-208022	unit closed during inspection	Uttar Pradesh
9.	SSR FlavoursPvt Ltd. A-63, Second Floor, GT Karnal Road Industrial Area Delhi, North West -110033	wrong address	Delhi
10.	M/s. Mahalakshmi Devi Flavours Pvt Ltd 108/49 Gandhi Nagar Kanpur Up 208012 (ii) M/s.	wrong address	Uttar Pradesh
11.	STYLE Enterprises, Pvt. Ltd., Premises No.20 Flisrt floor, SGM Plaza, 8/226, Arya Nagar, Kanpur U.P. 208002	wrong address	Uttar Pradesh
12.	Kay tabacco works pvt. Ltd. 5-A, Dda Flats Mansarover Park, Near Govt. School Delhi North East DI 110032 In	wrong address	Delhi
13.	Pan Parag, Pan Masala & Gutkha Division: A-111 Sector IV Noida	wrong address	Uttar Pradesh
14.	M/s. A.K.Pan products Govindpura Industrial area, Bhopal MP, PIN 462023	wrong address	Madhya Pradesh

S. No.	State/UT
1.	The Member Secretary Gujarat Pollution Control Board Paryavan Bhavan, Sector 10- A Gandhinagar – 382 043
2.	The Member Secretary Haryana State Pollution Control Board C-11, Sector-6. Panchkula, Haryana - 134109,
3.	The Member Secretary Madhya Pradesh Pollution Control Board Parayavaran Parisar, E-5, Arera Colony Bhopal – 462 016, Madhya Pradesh
4.	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010
5.	The Member Secretary Delhi Pollution Control Committee 4 th floor, ISBT Building, Kashmiri Gate, Delhi – 110006



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F-No. B-11011/UPC II/PWM/ 2020-21

22 October , 2021

To,

Gutkha/Pan Masala Manufacturers (As per list)

Sub: Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS Under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS Under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS In view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS Show cause notice dated February 05, 2021 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS vide letter dated..... (the unit's response)

WHEREAS your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Gutkha / pan masala were collected from your unit and tested by CPCB; and

WHEREAS the test reports confirmed that plastic material was being used for packaging of Gutkha/ pan masala in your industry; and

WHEREAS Plastic waste management rules were notified in 2016, wherein the use of plastics is prohibited for packaging of tobacco products in all forms, however, plastic is still being used by your industry in packaging of gutkha/pan masala; and

WHEREAS usage of plastic for packaging of gutkha/pan masala is in violation Plastic Waste Management Rules, 2016; and

WHEREAS in compliance of NGT Directions dated Sep 10, 2020 in O.A. 247/2017, CPCB framed the Guidelines for levying Environment Compensation(EC) for violation of PWM Rules; and

WHEREAS Hon'ble NGT directions vide order dated 08.01.2021 on the matter , directed that EC and penal action regime proposed by the CPCB may be duly implemented by the CPCB, State PCBs/PCCs, State Level Monitoring Committees and all other concerned authorities; and

WHEREAS as per the EC Regime prepared by CPCB , Environmental Compensation @Rs.5000/- per ton of plastic used is to be levied in packaging of tobacco products; and

WHEREAS as per the information collected by the inspecting officials, approx.tonnes/year of plastic has been used for packaging of plastic since 2016, (year of inception)

NOW THEREFORE In view of above and in exercise of powers vested under Section 5 of EPA, the following directions are issued to your industry:

1. The industry shall close down its operations with immediate effect and not resume its operations till it switches over to environmentally sound alternatives.
2. The industry shall submit a time bound action plan to switchover to environmentally sound alternatives.
3. The industry shall deposit EC of Rs,.... with CPCB (A/c No. 532702050000164, Bank Name: Union Bank Of India, IP Extension Branch, Vikash marg Ext, Delhi, IFSC: UBIN0553271). In case of delay, simple interest @12% shall be levied for the delay period (delay period shall be calculated after 15 days of issues of this direction *till* the date of EC deposited by the unit).The unit shall provide details of the EC amount deposited to CPCB within 15 days from the date of receipt of the direction The EC deposited in the CPCB account will be spent by CPCB as per EC utilization policy as approved by Hon'ble NGT.

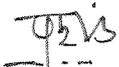
You are required comply with above Directions and submit compliance report within 15 days of issue of this Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA


 22/10
 (Tanmay Kumar)
 Chairman

Copy to:

1. The Joint Secretary (CP Division)
 Ministry of Environment, Forests & Climate Change
 Indira Paryavaran Bhawan,
 Jor Bagh Road,
 New Delhi -110003

2. The Member Secretary (concerned SPCB): To ensure compliance of Directions
3. Incharge, IT Division


(Prashant Gargava)
Member Secretary

o/c

List of Gutkha/Pan Masala Manufacturers

S.No.	Name of industry
1	M/s. Trimurti Fragrances Pvt.Ltd. 133/231-A,Transport Nagar, Kanpur U.P. 208023
2	M/s. MaaVindhyavasini Tobacco Pvt Ltd. 133/173, Transport Nagar Kanpur UP 208023
3	M/s. Vishnu Tobacco Plot No. 24 and 25A, Udyog Kendra 2, Ecotech III, Greater Noida, Uttar Pradesh 201306 Unit inspected (current address): M/s. Raj Tobacco Works Udyog Kendra 2, Plot No. 19, Ecotech-3, Greater Noida, Gautam Buddha Nagar, UP- 201308
4	Pan Parag India Ltd. (Kothari Products) Factory Nos. 6 & 7 Industrial Estate Fazalganj, Kapil Road, Kanpur
5	Kaipai Pouches Pvt. Ltd., B1/1 Amuasi, Industrial Area, Nadarganj, Lucknow,U.P.– 226008
6	M/s Kay Flavours Pvt. Ltd.(kamlapasand) B-2, Amausi Industrial Area Nadarganj, Lucknow, Uttar Pradesh-226008
7	M/s. Pan Bahar Products Pvt. Ltd. Plot No. 20, FF, Industrial Najafgarh Road, ShivajiMarg, DELHI West Delhi DL 110015
8	M/s. Trimurti Fragrances Pvt.Ltd. 133/233, 234 & 235, Transport Nagar Kanpur U.P. 208023
9	AMP Pan Products Pvt. Ltd. 1679/80, Jabrauli, Mohanlalganj, Lucknow, U.P - 221716
10	M/s. Simla Deluxe Pan Flavour, NivasKheraAishbagh, Lucknow-226004, Uttar Pradesh

S.No.	Name of industry
11	M/S. Som Global Pan Masala Pvt. Ltd. Plot No.-123,Block-C NarainaInd.Area Ph-1 New Delhi New Delhi 110028 In
12	M/s. Vishnu Aromatics Ltd. 5/1 To 4/2/1/1/1 Liwaspur, BahalgarhRaiSonapatHr 131021 In Unit inspected (current address) M/s. VSG pan industries private ltd. Khasra No. 52/6/2, /2,8,9/1,13,14,15/2,16/1,17,18/1,26 Village Jhundpur, Tehsil rai, Sonipat -131029
13	P.K.Pan products Unit 02 Bhoomi no. 304 gram Nagheta, Bahar Nagar PalikamHardoi UP-241001
14	K.G. PAN Products Pvt. Ltd, AL – 11, SEC – 13, GIDA, Sahjanwa, Gorakhpur - 273209
15	WAST Industries, GIDA, Sahjanwa, Gorakhpur 273209
16	Kaipan Pan products Pvt. Ltd. 12/1 sector D Industrial area, Govindpura Bhopal MP- 46202
17	M/s. Kamal Kishore JardsBhandar, AgresenChowk, Harda, MP -461331
18	M/s. S A Aromatics (P) Ltd. Lane no Right 6, Gate No. 1, Jalan Industrial Complex, Mouja- Banihara, Jangalpur, Howrah – 711 411,
19	M/s. Noor KaGul 167/3 BKP-Kalyani Exp. Way, Madral, Kankinara, North 24 Pgs, Kolkata, WB-743126
20	M/s. Rishab Tobacco Pvt. Ltd. Changodar, Sanand, Ahmedabad, Gujarat- 382210
21	M/s VCT Products Survey No. 269/P, 212 P/P2, Xcelon Industrial Park-2, Village ChacharvadiVasna, Sanand, Ahmedabad- 382213

S.No.	Name of industry
22	M/s Madhu Fragrance Pvt. Ltd., S.No.487,TajpurRoad,Changodar Taluk Sanand, Dist. Ahmedabad, Gujarat
23	M/s. R.K. Products CO. (Unit-II), Plot No. 35 & 36 Industrial Estate,Naubad, Bidar – 585402, Karnataka
24	Siddhu Packaging Pvt. Ltd. Khatha No. 2 MegalaHalli Road, BammenahalliPanchayath, Chitradurga Karnataka - 575520
25	Ghodawatfreshner LLP Dharwad, Karnataka 580028



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F-No. B-11011/UPC II/PWM/ 2020-21

22 October , 2021

To,

Gutkha/Pan Masala Manufacturers (As per list)

Sub: Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, In view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Gutkha / pan masala were collected from your unit and tested by CPCB; and

WHEREAS, the test reports confirmed that plastic material was being used for packaging of Gutkha/ pan masala in your industry; and

WHEREAS, Plastic waste management rules were notified in 2016, wherein the use of plastics is prohibited for packaging of tobacco products in all forms, however, plastic is still being used by your industry in packaging of gutkha/pan masala; and

WHEREAS, usage of plastic for packaging of gutkha/pan masala is in violation Plastic Waste Management Rules, 2016; and

WHEREAS, in compliance of NGT Directions dated Sep 10, 2020 in O.A. 247/2017, CPCB framed the Guidelines for levying Environment Compensation(EC) for violation of PWM Rules; and

WHEREAS, Hon'ble NGT directions vide order dated 08.01.2021 on the matter , directed that EC and penal action regime proposed by the CPCB may be duly

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'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

implemented by the CPCB, State PCBs/PCCs, State Level Monitoring Committees and all other concerned authorities; and

WHEREAS, as per the EC Regime prepared by CPCB , Environmental Compensation @Rs.5000/- per ton of plastic used is to be levied in packaging of tobacco products; and

WHEREAS, as per the information collected by the inspecting officials, approx. 115.2 tonnes/year of plastic has been used for packaging of plastic since 2016.

NOW THEREFORE In view of above and in exercise of powers vested under Section 5 of EPA,1986, the firm is hereby directed to Show cause as to why following action should not be taken against it for complying PWM rules,2018 :

1. The industry shall close down its operations with immediate effect and not resume its operations till it switches over to environmentally sound alternatives
2. The industry shall submit a time bound action plan to switchover to environmentally sound alternatives
3. The industry shall deposit EC of Rs.28.8 Lacs (Twenty Eight Lacs and Eighty Thousand) with CPCB.

You are required comply with above Directions and submit compliance report within 15 days of issue of this Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.


(Tanmay Kumar)
Chairman 

Copy to:

1. The Joint Secretary (CP Division)
Ministry of Environment, Forests & Climate Change
Indira ParyavaranBhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary : To ensure compliance of above Directions
(concerned State/UT)
3. Incharge , IT Division


(PrashantGargava)
Member Secretary

o/c

List of Gutkha/Pan Masala Manufacturers

S.No.	Name of industry
1.	M/s Dhariwal Industries Ltd. S.No. 67,68,69/P,70-71,78-82 At: Fajalpur, NH-8, (PO) Rayka, Distt. Vadodara - 391340
2.	M/S UNICORN PACKAGING LLP 19 A Swastik Industrial Estate, Village Sari, Tal. Sanand, District Ahmedabad Gujarat Pin 382213
3.	M/S BAGHBAN PACKAGING LLP 19 B, Swastik Industrial Estate, Village Sari, Tal. Sanand, District Ahmedabad Gujarat Pin 382213
4.	M/s. Ghodawat Packers Kotagondhansi Village, Adargunchi Post Hubli Taluk, Dharwad District, Karnataka - 580028



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F-No. B-11011/UPC II/PWM/ 2020-21

22 October , 2021

To,

Gutkha/Pan Masala Manufacturers (As per list)

Sub: Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS Show cause notice dated February 05, 2021 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS vide letter dated ...(as per unit's response).

WHEREAS inspection of your unit was to be conducted on July 06, 2021. However inspecting CPCB officials were not allowed to enter the unit's premises by the unit representatives; and

WHEREAS Plastic Waste Management Rules were notified in 2016, wherein the use of plastics is prohibited for packaging of tobacco products in all forms, however, plastic is still being used by your industry in packaging of gutkha/pan masala; and

WHEREAS usage of plastic for packaging of gutkha/pan masala is in violation Plastic Waste Management Rules, 2016; and

Contd..

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली- 110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS in compliance of Hon'ble NGT Directions, dated, Sep 10, 2020 in O.A. 247/2017, CPCB framed the Guidelines for levying Environment Compensation(EC) for violation of PWM Rules; and

WHEREAS Hon'ble NGT directions vide order dated 08.01.2021 on the matter, directed that EC and penal action regime proposed by the CPCB may be duly implemented by the CPCB, State PCBs/PCCs, State Level Monitoring Committees and all other concerned authorities; and

WHEREAS asper the EC Regime prepared by CPCB, Environmental Compensation @Rs.5000/- per ton of plastic used is to be levied in packaging of tobacco products.

NOW, THEREFORE, in view of the above and in exercise of the powers vested under Section 5 of EPA, 1986, the following directions are issued to (name of the unit).

1. The industry shall close down its operations with immediate effect and not resume its operations till it switches over to environmentally sound alternatives
2. The industry shall submit a time bound action plan to switchover to environmentally sound alternatives
3. The unit shall pay **Rs. 25,00,000/-** (Twenty Five lakhs only) as interim Environmental Compensation charge for violation of Plastic Waste Management Rules, 2016 to CPCB (A/c No. 532702050000164, Bank Name: Union Bank Of India, IP Extension Branch, Vikashmarg Ext, Delhi, IFSC: UBIN0553271). In case of delay, simple interest @12% shall be levied for the delay period (delay period shall be calculated after 15 days of issues of this direction *till* the date of EC deposited by the unit).
4. The unit shall provide details of the EC amount deposited to CPCB within 15 days from the date of receipt of the direction The EC deposited in the CPCB account will be spent by CPCB as per EC utilization policy as approved by Hon'ble NGT.

You are required comply with above Directions and submit compliance report within 15 days of issue of this Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA

13/11/20
(Tanmay Kumar)
Chairman

Copy to:

1. The Joint Secretary (CP Division)
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary : To ensure compliance of Directions

Contd..

3. Incharge , IT Division



(PrashantGargava)
Member Secretary

o/c

List of Gutkha/Pan Masala Manufacturers

S.No.	Name of industry
1.	M/s. PrabhuAastha Enterprises(P), Ltd, Unit – B, 123/779, Fazalganj, Kanpur-208012, Uttar Pradesh
2.	Mirage Products Pvt Ltd, Mirage Campus Nathdwara, 313301 Rajsthan India



F-No.B-11011/UPCII/PWM/2020-21

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA
November, 15 2022

To,

M/s. AMP Pan Products Pvt. Ltd.
1679/80, Jabrauli, Mohanlalganj,
Lucknow, U.P – 221716

Sub: - Revocation of Directions issued under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - sachets using plastic material cannot be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4(i) of PWM Rules 2016– Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, cannot be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry as to why action including levying Environmental Compensation and/or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, No response to the Show Cause Unit was received from unit; and

WHEREAS, inspection of your unit was conducted on July 06, 2021 and samples were taken by CPCB officials; and

Contd.

WHEREAS, based on the findings of the sample reports, confirmed directions dated 22.10.21 was issued to your industry for submission of Environmental Compensation of Rs. 4,00,000/- (Four lakhs only) and closure of its operation with immediate effect and not to resume operations till you switch over to environmentally sound alternatives; and

WHEREAS, vide letter dated 22.12.2022 unit has informed that the Environmental Compensation of Rs. 4,00,000/- (Four lakhs only) has been submitted to CPCB. However no details regarding shifting to an environmental sound alternative and closure of unit was provided by the unit; and

WHEREAS, vide letter dated 22.02.2022 and 25.05.2022 the unit was informed to submit the requisite documents in compliance of directions; and

WHEREAS, vide letter dated 13.04.2022 Uttar Pradesh Pollution Control Board has revoked the consent order for your unit; and

WHEREAS, the unit vide letter dated 04.08.2022 and 31.08.2022 has submitted the affidavit confirming closure of the plant w.e.f 16.04.2022, submission of Environmental Compensation of Rs. 4,00,000/- (Four lakhs only) and CIPET report of the samples which confirmed usage of non-plastic material used by their unit for packaging of products at unit; and

WHEREAS, CPCB has constituted three members committee to evaluate the documents submitted by the Unit. The Committee has verified the documents and recommended to revocation of closure directions issued to the unit; and

NOW, THEREFORE, in view of the above compliance made by unit to direction issued by CPCB and in exercise of the powers vested under Section 5 of EPA, 1986 **M/s. AMP Pan Products Pvt. Ltd.** is allowed to resume its manufacturing operations with following conditions

- i. Unit shall intimate the date of resumption of manufacturing operation to CPCB.
- ii. Unit should not start its manufacturing operation without obtaining valid Consent to Operate from Uttar Pradesh Pollution Control Board.

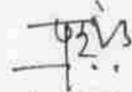
In case the unit fails to comply with the above conditions, CPCB will be constrained to initiate further action against the unit including withdrawal of revocation direction, in accordance with provisions of Environmental (Protection) Act, 1986, without any further notice.


(Tanmay Kumar)
Chairman

-3-

Copy to:

1. The Joint Secretary (CP Division)
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary : To ensure compliance of Directions
Uttar Pradesh Pollution Control Board,
Building.No. TC-12V Vibhuti Khand, Gomti
Nagar Lucknow-226 010
3. The Regional Director
Regional Directorate - Lucknow,
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,
Lucknow - 226010
4. Incharge , IT Division



(Prashant Gargava)

Member Secretary 



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F-No. B-11011/UPC II/PWM/ 2022-23 6933

12th December 2022

To,

M/s Som Global Pan Masala Pvt. Ltd.
Plot No.-123, Block-C
Naraina Industrial Area,
New Delhi -110028

Sub: Revocation of Directions issued under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS under Rule 4(f) of PWM Rules 2016 - sachets using plastic material cannot be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, cannot be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS samples of gutkha/pan masala manufactured by your industry were collected during market survey and it was observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS Show cause notice dated February 05, 2021 was issued to your industry as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS vide letter dated 19.02.2021 unit contested that the samples of Gutkha/Pan masala had been collected without their knowledge and same were not manufactured by your company; and

WHEREAS inspection of your unit was conducted on July 06, 2021 and samples were taken by CPCB officials; and

WHEREAS based on the findings of the sample reports, confirmed directions dated 22.10.21 was issued to your industry for submission of Environmental Compensation of Rs. 44,50,000/- (Forty four lakhs fifty thousand only) and closure of its operation with immediate effect and not to resume operations till you switch over to environmentally sound alternatives; and

WHEREAS vide letter dated 07.01.2022 unit contested that the Report of the finding were not provided to the unit and requested for personal hearing; and

WHEREAS personal hearing was provided to you vide letter dated 22.02.22 which held on 04.03.2022; and

WHEREAS CPCB issued letter dated 25.03.2022, 25.04.2022 & 14.07.2022 to the unit to submit affidavit to confirm closure of the plant, submit samples use by their unit for packaging of products along with CIPET test report of the same and submit EC levied. Test report of the samples collected during inspection was also provided; and

WHEREAS vide letter dated 31.05.2022 submitted the affidavit and confirmed closure of the plant, submitted the samples used by their unit for packaging of products at unit along with CIPET test report of the same which confirmed usage of non-plastic material for Gutkha/ Pan masala manufactured in your unit; and

WHEREAS vide email dated 29.11.2022 unit has submitted Environmental Compensation levied of Rs. 44, 50,000/-.

WHEREAS CPCB has constituted three member Committee to evaluate the documents submitted by the Unit. The Committee has verified the documents and recommended to revocation of closure directions issued to the unit; and

NOW, THEREFORE, in view of the above compliance made by unit to direction issued by CPCB and in exercise of the powers vested under Section 5 of EPA, 1986 **M/s. Som Global Pan Masala Pvt. Ltd** is allowed to resume its manufacturing operations with following conditions

- i. Unit shall intimate the date of resumption of manufacturing operation to CPCB.
- ii. Unit should not start its manufacturing operation without obtaining valid Consent to Operate from Delhi Pollution Control Committee.

In case the unit fails to comply with the above conditions, CPCB will be constrained to initiate further action against the unit including withdrawal of revocation direction, in

accordance with provisions of Environmental (Protection) Act, 1986, without any further notice.

/

(Tanmay Kumar)
Chairman

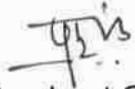
Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003

2. The Member Secretary
Delhi Pollution Control Committee
4th and 5th Floor, ISBT Building,
Kashmere Gate, Delhi-06

: To ensure compliance of Directions

3. Incharge, IT Division


(Prashant Gargava)
Member Secretary 



37

केन्द्रीय प्रदूषण नियंत्रण बोर्ड ANNEXURE -9
136

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F.No.CP-20/51/2021-UPC-II-HO-CPCB-HO April, 2023 -19

520-522

To,

M/s VST Industries
P. O. Box No. 1804
Azamabad, Hyderabad
Telangana- 500020

M/s Godfrey Phillips
49, Community Centre, New Friends Colony,
New Delhi, Delhi 110025

M/s Indian Tobacco Company Pvt. Ltd.
Virginia House,
37, Jawaharlal Nehru Road,
Kolkata, West Bengal- 700071

Sub: - Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986 for Non-Compliance of Plastic Waste Management Rules, 2016

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, CPCB had issued the following directions vide letter dated October 22, 2020 under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling cigarette and tobacco in all forms;

- Why action including levying Environmental Compensation and / or closure of cigarette manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide representation dated 16/12/2020, 15/12/2020, 03/12/2020, M/s VST Industries, M/s Godfrey Phillips, M/s Indian Tobacco Company Pvt. Ltd. respectively had claimed that Cigarettes were not covered in clause 4 (f) and (i) of PWM Rules, 2016; and

WHEREAS, representation submitted by M/s VST Industries, M/s Godfrey Phillips, M/s Indian Tobacco Company Pvt. Ltd. respectively was considered by CPCB and it was observed that as per PWM Rules 4(f) and 4(i) usage of Plastic in any form is prohibited for packaging of tobacco in any form, which includes Cigarettes; and

7088/UPC-II
19.04.2023

o/c

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, CPCB had issued the following proposed directions vide letter dated February 03, 2021 under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling cigarette and tobacco in all forms; and

- a. The unit shall pay Rs. 5,00,00,000/- (Five Crores Rupees Only) as Interim Environmental Compensation charges to CPCB for violation of PWM Rules.
- b. Unit shall submit a time bound action plan within 30 days to shift to environmental friendly alternatives for packaging of cigarettes.

WHEREAS, vide representation dated **23.02.2021, 24.02.2021, 24.02.2021, M/s VST Industries, M/s Godfrey Phillips, M/s Indian Tobacco Company Pvt. Ltd.** respectively requested for extension in submission of action taken report due to pandemic and also requested for personal hearing; and

WHEREAS, personal hearing was scheduled on 14.07.2021 and due to paucity of time hearing was rescheduled; and

WHEREAS, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

WHEREAS, as per Rule 4(2) of PWM Rules, 2016 (as amended), "*The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:*

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers; and

WHEREAS, as per Rule 18 of PWM Rules "The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board";and

WHEREAS, as per provision 9.2 of Schedule-II notified through Amendments to PWM Rules dated February 16,2022 "Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation (EC) on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of nonfulfillment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required; and

WHEREAS, as per the EC Regime updated by CPCB, Environmental Compensation is to be levied @ Rs. 5000/- per ton of plastic packaging used; and

WHEREAS, CPCB vide letter dated 22.09.2022 directed your industry to provide the status of compliance of the directions issued to your unit; and

WHEREAS, no response on the matter has been received so far: and

NOW, THEREFORE, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) under Section 5 of the Environment (Protection) Act, 1986, **M/s VST Industries, M/s Godfrey Phillips, M/s Indian Tobacco Company Pvt. Ltd.** respectively is hereby directed to show cause as to why action including levying Environmental Compensation and / or closure of cigarette manufacturing operations should not be taken against the unit for non-compliance.

You are hereby given an opportunity to comply with above stated direction and submit the compliance report within 15 days of issue of this notice, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.

13/09/23
(Tanmay Kumar)
Chairman

Copy to:

1. **The Additional Secretary (CP Division)**
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan,
JorBagh Road,
New Delhi – 110003
2. **Incharge, IT Division**

(Prashant Gargava)
Member Secretary

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत... 13/09/23
दिनांक. 26/09/2023

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

26 May, 2023

To,

M/s. AMP Pan Products Pvt. Ltd.
1679/80, Jabrauli,
Mohanlalganj, Lucknow,
Uttar Pradesh - 221716

Sub:- Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016– Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, no response has been received from the unit.

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

‘परिवेश भवन’ पर्वा अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

WHEREAS, the test reports confirmed that plastic material was being used for packaging of Guthka/ pan masala in your industry; and

WHEREAS, based on the findings of the sample reports, following confirmed directions dated 22.10.21 was issued to your industry:

1. The industry shall close down its operations with immediate effect and not resume its operations till it switches over to environmentally sound alternatives.
2. The industry shall submit a time bound action plan to switchover to environmentally sound alternatives.
3. The industry shall deposit EC of Rs. 4 Lacs with CPCB (A/c No. 532702050000164, Bank Name: Union Bank Of India, IP Extension Branch, Vikash marg Ext, Delhi, IFSC: UBIN0553271). In case of delay, simple interest @12% shall be levied for the delay period (delay period shall be calculated after 15 days of issues of this direction *till* the date of EC deposited by the unit). The unit shall provide details of the EC amount deposited to CPCB within 15 days from the date of receipt of the direction. The EC deposited in the CPCB account will be spent by CPCB as per EC utilization policy as approved by Hon'ble NGT.

WHEREAS, vide letter dated 04.08.2022 unit has submitted affidavit confirming test report for environmentally sound alternatives, submission of Environmental Compensation Rs. 4 Lacs and confirmed closure of operations from 16.04.2022.

WHEREAS, vide letter 15.11.2022 dated CPCB has issued revocation direction to your unit.

WHEREAS, as per Rule 18 of PWM Rules "The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board"; and

WHEREAS, as per the EC Regime prepared by CPCB , Environmental Compensation @Rs.5000/- per ton of plastic used is to be levied in packaging of tobacco products; and

WHEREAS, the unit has remained operational during the period **15 November, 2021 to 16 April, 2022** (0.4 years), which is in violation of Directions dated 22.10.21 as evident from the affidavit confirming the actual date of closure submitted by the unit. The industry shall deposit balance EC of Rs. 32,000/- (Rupees Thirty Two Thousands only) as per aforementioned details.

NOW THEREFORE In view of above and in exercise of powers vested under Section 5 of EPA, the following directions are issued to your industry:

1. The industry shall deposit balance EC of **Rs. 32,000/- (Rupees Thirty Two Thousands only)** as per aforementioned details

You are required comply with above Directions and submit compliance details within 15 days of issue of this Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.

(Naresh Pal Gangwar)
Chairman

Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary
Uttar Pradesh Pollution Control Board,
Building.No. TC-12V VibhutiKhand, Gomti
Nagar Lucknow-226 010
3. The Regional Director
Regional Directorate - Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,
Lucknow - 226010
4. Incharge , IT Division

: To ensure compliance of
Directions

(Prashant Gargava)
Member Secretary

o/c



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

26 May, 2023

To,

M/s. Ghodawat Freshner LLP
Kotagondahunsi Village, Adargunchi Post,
Dharwad, Karnataka 580028

Sub:- Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated 23.02.2021, the unit has contested that the unit is manufacturing tobacco product namely pan masala (not containing Tobacco) and packaging of the pan masala does not contain plastic material.

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, the test reports confirmed that plastic material was being used for packaging of Guthka/ pan masala in your industry; and

WHEREAS, based on the findings of the sample reports, following confirmed directions dated 22.10.21 was issued to your industry:

1. The industry shall close down its operations with immediate effect and not resume its operations till it switches over to environmentally sound alternatives.
2. The industry shall submit a time bound action plan to switchover to environmentally sound alternatives.
3. The industry shall deposit EC of Rs. 8.3 Lacs with CPCB (A/c No. 532702050000164, Bank Name: Union Bank Of India, IP Extension Branch, Vikash marg Ext, Delhi, IFSC: UBIN0553271). In case of delay, simple interest @12% shall be levied for the delay period (delay period shall be calculated after 15 days of issues of this direction *till* the date of EC deposited by the unit). The unit shall provide details of the EC amount deposited to CPCB within 15 days from the date of receipt of the direction. The EC deposited in the CPCB account will be spent by CPCB as per EC utilization policy as approved by Hon'ble NGT.

WHEREAS, vide letter dated 15.07.2022, unit has submitted affidavit confirming test report for environmentally sound alternatives, submission of Environmental Compensation Rs. 8.3 Lacs and confirmed closure of operations from 30.06.2022.

WHEREAS, vide letter dated 04.08.2022 CPCB has issued revocation direction to your unit.

WHEREAS, as per Rule 18 of PWM Rules "The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board"; and

WHEREAS, as per the EC Regime prepared by CPCB , Environmental Compensation @Rs.5000/- per ton of plastic used is to be levied in packaging of tobacco products; and

WHEREAS, the unit has remained operational during the period **November, 2021 to June, 2022** (0.58 years), which is in violation of Directions dated 22.10.21 as evident from the affidavit confirming the actual date of closure submitted by the unit. The industry shall deposit balance EC of Rs. 2,40,000/- (Rupees Two Lacs and Forty Thousands only) as per aforementioned details.

NOW, THEREFORE, in view of above and in exercise of powers vested under Section 5 of EPA, the following directions are issued to your industry:

1. The industry shall deposit balance EC of **Rs. 2,40,000/- (Rupees Two Lacs and Forty Thousands only)** as per aforementioned details

You are required comply with above Directions and submit compliance details within 15 days of issue of this Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.

(Naresh Far Gangwar)
Chairman *af*

Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi -110003
2. The Member Secretary
Karnataka State Pollution Control Board,
Parisara Bhavan, 4th & 5th Floor,
49, Church St., Bangalore-560 001
: To ensure compliance of
Directions
3. The Regional Director
Regional Directorate - Bengaluru
A-Block, Nisarga Bhavan, 1st and 2nd Floors,
7th D Cross, Thimmaiah Road, Shivanagar,
Bengaluru-560079
4. Incharge , IT Division

Pr
(Prashant Gargava)
Member Secretary *Dy*

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

26 May, 2023

To,

**M/s. Ghodawat Packers
Kotagondhunsu Village,
Adargunchi Post Hubli Taluk,
Dharwad District, Karnataka – 580028**

Sub:- Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016– Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, inspection of your unit was conducted on July 06, 2021 and samples were taken from CPCB officials; and

WHEREAS, based on the findings of the sample reports, show cause notice dated 22.10.21 were issued to your industry as to why action including levying Environmental Compensation of Rs. 45,000/- (Forty Five Thousands only) and closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, no response received by CPCB from your unit; and

‘परिवेश भवन’ पर्यी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, confirmed directions dated 22.02.2022 was issued to your industry submission of Environmental Compensation of Rs. 45 ,000/- (Forty five thousands only) and closure of its operation with immediate effect and not to resume till you switch over to environmentally sound alternatives; and

WHEREAS, the unit vide letter dated 15.07.2022 has submitted the affidavit and confirming closure of the plant w.e.f 27.06.2022, submitted of Environmental Compensation of Rs. 45,000/- (Forty Five Thousands only) and CIPET report of the samples which confirmed usage of non-plastic material used by their unit for packaging of products at unit; and

WHEREAS, vide letter dated 04.08.2022, CPCB has issued revocation direction to your unit.

WHEREAS, as per Rule 18 of PWM Rules "The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board"; and

WHEREAS, as per the EC Regime prepared by CPCB, Environmental Compensation @Rs.5000/- per ton of plastic used is to be levied in packaging of tobacco products; and

WHEREAS, the unit has remained operational during the period **February 2022 to June 2022** (0.3 years), which is in violation of Directions dated 22.10.21 as evident from the affidavit confirming the actual date of closure submitted by the unit. Accordingly, additional EC of Rs. 8,000/- (Rupees Eight Thousands only) is to be paid by the Unit.

NOW THEREFORE In view of above and in exercise of powers vested under Section 5 of EPA, the following directions are issued to your industry:

1. The industry shall deposit balance EC of **Rs. 8,000/- (Rupees Eight Thousands only)** as per aforementioned details.

You are required comply with above Directions and submit compliance details within 15 days of issue of this Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.

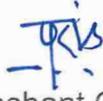
(Naresh Pal Gangwar)
Chairman



Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi -110003
2. The Member Secretary
Karnataka State Pollution Control Board,
Parisara Bhavan, 4th & 5th Floor,
49, Church St., Bangalore-560 001
3. The Regional Director
Regional Directorate - Bengaluru
A-Block, Nisarga Bhavan, 1st and 2nd Floors,
7th D Cross, Thimmaiah Road, Shivanagar,
Bengaluru-560079
4. Incharge , IT Division

: To ensure compliance of
Directions


(Prashant Gargava)
Member Secretary



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

26 May, 2023

To,

**M/S. Som Global Pan Masala Pvt. Ltd.
Plot No.-123, Block-C Naraina Ind Area
Ph-1 New Delhi New Delhi 110028**

Sub:- Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated 19.02.2021 unit contested that samples have been collected without their knowledge and same are not manufactured by the company.

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, the test reports confirmed that plastic material was being used for packaging of Guthka/ pan masala in your industry; and

WHEREAS, based on the findings of the sample reports, following confirmed directions dated 22.10.21 was issued to your industry

1. The industry shall close down its operations with immediate effect and not resume its operations till it switches over to environmentally sound alternatives.
2. The industry shall submit a time bound action plan to switchover to environmentally sound alternatives.
3. The industry shall deposit EC of Rs. 44.5 Lakhs with CPCB (A/c No. 532702050000164, Bank Name: Union Bank Of India, IP Extension Branch, Vikash marg Ext, Delhi, IFSC: UBIN0553271). In case of delay, simple interest @12% shall be levied for the delay period (delay period shall be calculated after 15 days of issues of this direction *till* the date of EC deposited by the unit). The unit shall provide details of the EC amount deposited to CPCB within 15 days from the date of receipt of the direction. The EC deposited in the CPCB account will be spent by CPCB as per EC utilization policy as approved by Hon'ble NGT.

WHEREAS, vide letter dated 28.11.2022 unit has submitted affidavit confirming test report for environmentally sound alternatives, submission of Environmental Compensation Rs. 44.5 Lakhs and confirmed closure of operations from 28.11.2022

WHEREAS, vide letter 12.12.2022 dated CPCB has issued revocation direction to your unit.

WHEREAS, as per Rule 18 of PWM Rules "The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board"; and

WHEREAS, as per the EC Regime prepared by CPCB, Environmental Compensation @Rs.5000/- per ton of plastic used is to be levied in packaging of tobacco products; and

WHEREAS, the unit has remained operational during the period **November 2021 to May 2022** (0.4 years), which is in violation of Directions dated 22.10.21 as evident from the affidavit confirming the actual date of closure submitted by the unit. Also, the Unit has paid EC as per Directions dated 22.10.2021 on 29.11.2022. Hence, interest on the EC levied as per the said Directions for the intervening period is payable.

Accordingly, additional EC of Rs 7.40 Lakhs (Rupees Seven lakhs Forty Thousand only) and interest of Rs. 5.3 Lakhs (Rupees Five lakhs Thirty Thousand only) is to be paid by

the Unit. The industry shall deposit balance EC of Rs. 12.7 lakhs (Twelve Lakhs Seventy Thousands only) as per aforementioned details.

NOW THEREFORE In view of above and in exercise of powers vested under Section 5 of EPA, the following directions are issued to your industry:

1. The industry shall deposit balance EC of **Rs. 12.7 Lakhs (Twelve Lakhs Seventy Thousands only)** as per aforementioned details.

You are required comply with above Directions and submit compliance details within 15 days of issue of this Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.

(Naresh Pal Gangwar)
Chairman

Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003

2. The Member Secretary
Delhi Pollution Control Committee,
Government of N.C.T. Delhi
4th Floor, ISBT Building, Kashmere Gate,
Delhi-110006

: To ensure compliance of
Directions

3. The Regional Director
Regional Directorate - Chandigarh
BSNL Telephone Exchange, 2nd Floor,
Sector -49 C, Chandigarh – 160047

4. Incharge , IT Division

(Prashant Gargava)
Member Secretary

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

26 May, 2023

To,

M/s. Trimurti Fragrances Pvt.Ltd.
133/233, 234 & 235,
Transport Nagar, Kanpur U.P. 208023

Sub:- Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016– Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated 26-02-2021, the unit has contested that samples have been collected without their knowledge and same are not manufactured by the company.

‘परिवेश भवन’ परवी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

WHEREAS, the test reports confirmed that plastic material was being used for packaging of Guthka/ pan masala in your industry; and

WHEREAS, based on the findings of the sample reports, following confirmed directions dated 22.10.21 was issued to your industry

1. The industry shall close down its operations with immediate effect and not resume its operations till it switches over to environmentally sound alternatives.
2. The industry shall submit a time bound action plan to switchover to environmentally sound alternatives.
3. The industry shall deposit EC of Rs.21.8 Lakhs with CPCB (A/c No. 532702050000164, Bank Name: Union Bank Of India, IP Extension Branch, Vikash marg Ext, Delhi, IFSC: UBIN0553271). In case of delay, simple interest @12% shall be levied for the delay period (delay period shall be calculated after 15 days of issues of this direction *till* the date of EC deposited by the unit).The unit shall provide details of the EC amount deposited to CPCB within 15 days from the date of receipt of the direction The EC deposited in the CPCB account will be spent by CPCB as per EC utilization policy as approved by Hon'ble NGT.

WHEREAS, vide letter dated **29.11.2022** unit has submitted affidavit confirming test report for environmentally sound alternatives, submission of Environmental Compensation Rs. 21.8 lakhs and confirmed closure of operations from 21.04.2022

WHEREAS, vide letter 12.12.2022 dated CPCB has issued revocation direction to your unit.

WHEREAS, as per Rule 18 of PWM Rules "The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board"; and

WHEREAS, as per the EC Regime prepared by CPCB , Environmental Compensation @Rs.5000/- per ton of plastic used is to be levied in packaging of tobacco products; and

WHEREAS, the unit has remained operational during the period **November 2021 to April 2022** (0.4 years), which is in violation of Directions dated 22.10.21 as evident from the affidavit confirming the actual date of closure submitted by the unit. Also, the Unit

has paid EC as per Directions dated 22.10.2021 on 28.11.2022. Hence, interest on the EC levied as per the said Directions for the intervening period is payable. Accordingly, additional EC of Rs. 2.1 Lakhs (Rupees Two Lakhs Ten Thousand only) and interest of Rs. **2.6 Lakhs** (Rupees Two Lakhs Sixty Thousand only) is to be paid by the Unit. The industry shall deposit balance EC of **Rs. 4.7 Lakhs** (Four Lakhs Seventy Thousand only) as per aforementioned details.

NOW THEREFORE In view of above and in exercise of powers vested under Section 5 of EPA, the following directions are issued to your industry:

1. The industry shall deposit balance EC of **Rs. 4.7 lakhs (Four Lakhs Seventy Thousand only)** as per aforementioned details.

You are required comply with above Directions and submit compliance details within 15 days of issue of this Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.

(Naresh Pal Gangwar)
Chairman

Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary
Uttar Pradesh Pollution Control Board,
Building.No. TC-12V Vibhuti Khand, Gomti
Nagar Lucknow-226 010 : To ensure compliance of
Directions
3. The Regional Director
Regional Directorate - Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,
Lucknow - 226010
4. Incharge , IT Division

(Prashant Gargava)
Member Secretary



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

26 May, 2023

To,

M/s. Trimurti Fragrances Pvt. Ltd.
133/231-A, Transport Nagar, Kanpur,
Uttar Pradesh 208023

Sub:- Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated 26-02-2021, the unit has contested that samples have been collected without their knowledge and same are not manufactured by the company.

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

WHEREAS, the test reports confirmed that plastic material was being used for packaging of Guthka/ pan masala in your industry; and

WHEREAS, based on the findings of the sample reports, following confirmed directions dated 22.10.21 was issued to your industry

1. The industry shall close down its operations with immediate effect and not resume its operations till it switches over to environmentally sound alternatives.
2. The industry shall submit a time bound action plan to switchover to environmentally sound alternatives.
3. The industry shall deposit EC of Rs.1.7 Crores with CPCB (A/c No. 532702050000164, Bank Name: Union Bank Of India, IP Extension Branch, Vikash marg Ext, Delhi, IFSC: UBIN0553271). In case of delay, simple interest @12% shall be levied for the delay period (delay period shall be calculated after 15 days of issues of this direction *till* the date of EC deposited by the unit).The unit shall provide details of the EC amount deposited to CPCB within 15 days from the date of receipt of the direction The EC deposited in the CPCB account will be spent by CPCB as per EC utilization policy as approved by Hon'ble NGT.

WHEREAS, vide letter dated **29.11.2022** unit has submitted affidavit confirming test report for environmentally sound alternatives, submission of Environmental Compensation Rs. 1.7 Crores and confirmed closure of operations from 21.04.2022

WHEREAS, vide letter 12.12.2022 dated CPCB has issued revocation direction to your unit.

WHEREAS, as per Rule 18 of PWM Rules "The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board"; and

WHEREAS, as per the EC Regime prepared by CPCB , Environmental Compensation @Rs.5000/- per ton of plastic used is to be levied in packaging of tobacco products; and

WHEREAS the unit has remained operational during the period **November 2021 to April 2022** (0.4 years), which is in violation of Directions dated 22.10.21 as evident from the affidavit confirming the actual date of closure submitted by the unit. Also, the Unit has paid EC as per Directions dated 22.10.2021 on 28.11.2022. Hence, interest on the EC levied as per the said Directions for the intervening period is payable.

Accordingly, additional EC of Rs. 13.6 Lakhs (Rupees Thirteen Lakhs Sixty Thousands only) and interest of Rs. 20.4 lakhs (Rupees Twenty Lakhs Forty Thousand only) is to be paid by the Unit. The industry shall deposit balance EC of Rs. 34 lakhs (Thirty four lakhs only) as per aforementioned details.

NOW THEREFORE In view of above and in exercise of powers vested under Section 5 of EPA, the following directions are issued to your industry:

1. The industry shall deposit balance EC of **Rs. 34 lakhs (Thirty Four Lakhs only)** as per aforementioned details.

You are required comply with above Directions and submit compliance details within 15 days of issue of this Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.

(Naresh Pal Gangwar)
Chairman *Ding*

Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary
Uttar Pradesh Pollution Control Board,
Building.No. TC-12V VibhutiKhand, Gomti
Nagar Lucknow-226 010
: To ensure compliance of
Directions
3. The Regional Director
Regional Directorate - Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,
Lucknow - 226010
4. Incharge , IT Division

Prashant
(Prashant Gargava)
Member Secretary

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

26 May, 2023

To,

M/s. VCT Products
Survey No. 269/P, 212 P/P2,
Xcelon Industrial Park-2,
Village Chacharvadi Vasna,
Sanand, Ahmedabad- 382213

Sub: - Revocation of Directions issued under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated 23.02.2021, the unit claims that it is engaged in manufacture and supply of scented tobacco and are not in any way directly or indirectly concerned with manufacture of pan masala.

‘परिवेश भवन’ पर्यी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

WHEREAS, based on the findings of the sample reports, confirmed directions dated 22.10.21 was issued to your industry for submission of Environmental Compensation of Rs. 5,50,000/- (Five lakhs and fifty thousand only) and closure of its operation with immediate effect and not to resume operations till you switch over to environmentally sound alternatives; and

WHEREAS, vide letter dated 17.11.2021 unit contested that the Report of the finding were not provided to the unit and requested for personal hearing; and

WHEREAS, Personal hearing was provided to you vide letter dated 22.02.22 which held on 04.03.2022; and

WHEREAS, CPCB issued letter dated 25.03.202 to the unit to submit affidavit to confirm closure of the plant, submit samples use by their unit for packaging of products along with CIPET test report of the same and submit EC levied. Test report of the samples collected during inspection was also provided; and

WHEREAS, vide letter dated 31.05.2022 unit submitted the samples used by their unit for packaging of products at unit along with CIPET test report of the same which confirmed usage of non-plastic material for Guthkha/ Pan masala manufactured in your unit. However details regarding closure of plant and EC were not provided; and

WHEREAS, vide letter dated 01.08.2022 unit informed that the Environmental Compensation have been submitted However details regarding closure of plant were not provided; and

WHEREAS, CPCB has convened meetings on September 12,2022 & November 14, 2022 respectively to deliberate upon the requirements for compliance of direction issued on October 22,2021;and

WHEREAS, vide letter dated 08.03.2023, the unit submitted the affidavit and confirmed closure of the plant, submitted the CIPET test report of the samples used by their unit for packaging of products and confirmed usage of non-plastic material for Guthkha/ Pan masala manufactured in your unit and submission of Environmental Compensation levied; and

WHEREAS, the unit has remained operational during the period **November 2021 to February 2023** (1.25 years), which is in violation of Directions dated 22.10.21 as evident from the affidavit confirming the actual date of closure submitted by the unit. Also, the Unit has paid EC as per Directions dated 22.10.2021 on 01.08.2022. Hence, interest on the EC levied as per the said Directions for the intervening period is payable.

Accordingly, additional EC of Rs. 43,00000/- (Rupees Forty Three Lacs) and interest of Rs. 38,000/- (Rupees Thirty Eight Thousands only) is to be paid by the Unit. The industry shall deposit balance EC of Rs. 43,38000/- (Forty Three Lacs and Thirty Eight Thousand Only) as per aforementioned details.

WHEREAS CPCB has constituted three members committee to evaluate the documents submitted by the Unit. The Committee has verified the documents and recommended to revocation of closure directions issued to the unit; and

NOW, THEREFORE, in view of the above compliance made by unit to direction issued by CPCB and in exercise of the powers vested under Section 5 of EPA, 1986, **M/s. VCT Products** is allowed to resume its manufacturing operations with following conditions

- i. The industry shall deposit balance EC of Rs 43,38000 (Forty Three Lacs and Thirty Eight Thousand Only) as per aforementioned details
- ii. Industry shall intimate the date of resumption of manufacturing operations to CPCB.
- iii. Industry should not start its manufacturing operations without obtaining valid Consent to Operate from Gujarat Pollution Control Board.

In case the unit fails to comply with the above conditions, CPCB will be constrained to initiate further action against the unit including withdrawal of revocation direction, in accordance with provisions of Environmental (Protection) Act, 1986, without any further notice.

(Naresh Pal Gangwar)

Chairman

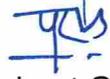
Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary
Gujarat Pollution Control Board
Paryavan Bhavan, Sector 10- A
Gandhinagar – 382 043
3. The Regional Director
Regional Directorate - Vadodara
Parivesh Bhawan, Opp. Ward No. 10 VMC

: To ensure compliance of
Directions

Office Subhanpura, Vadodara – 390 023

4. Incharge , IT Division



(Prashant Gargava)
Member Secretary

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

26 May, 2023

To,

M/s. VSG Pan Industries Pvt. Ltd.
Khasra No. 52/6/2, /2,8,9/1,13,14,15/2,16/1,17,18/1,26
Village Jhundpur, Tehsil rai, Sonipat -131029

Sub: - Revocation of Directions issued under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - sachets using plastic material cannot be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016– Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, cannot be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry (M/s. Vishnu Aromatics Ltd., 5/1 To 4/2/1/1/1 Liwaspur, Bahalgarh Rai Sonapat, Haryana 131021) vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS vide letter dated 23-02-2021, the unit has claims that no plastic is used for packaging of products.

WHEREAS inspection of your unit was to be conducted on July 06, 2021. However inspecting CPCB officials were informed by locals and HPCB RO Sonipat that the unit is

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

the franchise of Vimal Pan Masala is now with M/s VSG Pan Industries Ltd. and operating at Khasra No. 52/6/2, /2,8,9/1,13,14,15/2,16/1,17,18/1,26 Village Jhundpur, Tehsil rai, Sonipat -131029

WHEREAS, unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

WHEREAS based on the findings of the sample reports, confirmed directions dated 22.10.21 was issued to your industry for submission of Environmental Compensation of Rs. 76,35,000/- (Seventy six lakhs and thirty five thousands only) and closure of its operation with immediate effect and not to resume operations till you switch over to environmentally sound alternatives; and

WHEREAS, vide letter dated 06.12.2021 unit contested that the Report of the finding were not provided to the unit and requested for personal hearing; and

WHEREAS, Personal hearing was provided to you vide letter dated 22.02.22 which held on 04.03.2022; and

WHEREAS, CPCB issued letter dated 25.03.2022 to the unit to submit affidavit to confirm closure of the plant, submit samples use by their unit for packaging of products along with CIPET test report of the same and submit EC levied. Test report of the samples collected during inspection was also provided; and

WHEREAS, vide letter dated 31.05.2022 unit submitted the samples used by their unit for packaging of products at unit along with CIPET test report of the same which confirmed usage of non-plastic material for Guthkha/ Pan masala manufactured in your unit. However details regarding closure of plant and EC were not provided; and

WHEREAS, vide letter dated 31.05.2022 Unit also informed that unit has filed an application before the Additional District Judge, Rohini Delhi against the direction dated 22.10.21. The court has passed an interim order dated 13.12.2021 that " the defendant is restrained from taking any coercive action against the plaintiff pursuant to the order bearing No B-0-11011/UPC-II/PWM/20-21 dated 22.10.2021".

WHEREAS, vide order dated 22.08.2022 on the directions passed by CPCB against VSG Pan the Hon'ble Court has vacated/recalled the interim stay; and

WHEREAS, CPCB has convened meetings on September 12, 2022 & November 14, 2022 respectively to deliberate upon the requirements for compliance of direction issued on October 22, 2021.

WHEREAS, vide email dated 13.03.2023 unit has submitted affidavit confirming closure of unit and submission of Environmental Compensation levied.

WHEREAS, the unit has remained operational during the period **November 2021 to February 2023** (1.25 years), which is in violation of Directions dated 22.10.21 as evident from the affidavit confirming the actual date of closure submitted by the unit. Also, the Unit has paid EC as per Directions dated 22.10.2021 **on 10.03.2023**. Hence, interest on the EC levied as per the said Directions for the intervening period is payable. Accordingly, additional EC of Rs. 1,90,00000/- (One Crore and Ninety Lacs) and interest of Rs 1,140,000 (Rupees Eleven Lacs Forty Thousands only) is to be paid by the Unit. The industry shall deposit balance EC of Rs. 2,02,00000/- (Rupees Two Crores and Two Lacs only) as per aforementioned details.

WHEREAS, CPCB has constituted three members committee to evaluate the documents submitted by the Unit. The Committee has verified the documents and recommended to revocation of closure directions issued to the unit; and

NOW, THEREFORE, in view of the above compliance made by unit to direction issued by CPCB and in exercise of the powers vested under Section 5 of EPA, 1986 **M/s. VSG Pan Industries Pvt. Ltd.** is allowed to resume its manufacturing operations with following conditions

- i. The industry shall deposit balance EC of **Rs. 2,02,00000/- (Rupees Two Crores and Two Lacs only)** as per aforementioned details.
- ii. Industry shall intimate the date of resumption of manufacturing operations to CPCB.
- iii. Industry should not start its manufacturing operations without obtaining valid Consent to Operate from Haryana Pollution Control Board.

In case the unit fails to comply with the above conditions, CPCB will be constrained to initiate further action against the unit including withdrawal of revocation direction, in accordance with provisions of Environmental (Protection) Act, 1986, without any further notice.

(Naresh Pal Gangwar)
Chairman

Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary : To ensure compliance of
Haryana State Pollution Control Board, C-11, Directions

Sector-6. Panchkula-134109, Haryana,

3. The Regional Director
Regional Directorate - Chandigarh
BSNL Telephone Exchange, 2nd Floor,
Sector -49 C, Chandigarh – 160047
4. Incharge , IT Division



(Prashant Gargava)
Member Secretary



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

UPC-II-HO-CPCB-HO-Part(1)

20 June, 2023

To,

**M/s. Pan Parag India Limited (Kothari Products)
Factory Nos. 6 & 7 Industrial Estate,
Fazalganj, Kapil Road, Kanpur**

Sub: Revocation of Directions issued under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated December 07, 2020 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated December 12, 2021, Sh. S. N. Shukla, Advocate on behalf of M/s Kothari products Limited informed that unit was not manufacturing Gutkha/Pan Masala/ tobacco products.

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Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, proposed Directions for levying Environmental compensation was issued on February 05, 2021.

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

WHEREAS, based on the findings of the sample reports, confirmed directions dated 22.10.21 was issued to your industry for submission of Environmental Compensation of Rs. 1.09 Crores and closure of its operations with immediate effect and not to resume operations till it switches over to environmentally sound alternatives; and

WHEREAS, vide letter dated 22.05.2023 unit informed that the Environmental Compensation has been submitted and vide letter dated 23.5.23 submitted affidavit confirming confirmed closure of operations and further informing that the Unit shall not be operating production of gutkha and Pan Masala in future.

WHEREAS, the unit has remained operational during the period November 2021 to December 2022 (1.08 years), which is in violation of Directions dated 22.10.2021 as evident from the affidavit confirming the actual date of closure submitted by the unit. Also, the Unit has paid EC as per Directions dated 22.10.2021 on **31-0-3-2023**. Hence, interest on the EC levied as per the said Directions for the intervening period is payable.

Accordingly, additional EC of **Rs. 21.9 Lacs (Rupees Twenty One Lacs and Ninety Thousand Only)** and interest of **Rs. 17 Lacs (Rupees Seventeen Lacs only)** is to be paid by the Unit. The industry has to deposit balance EC of **Rs. 38.9 Lacs (Thirty Eight Lacs and Ninety Thousand Only)** as per aforementioned details.

WHEREAS CPCB has constituted three members committee to evaluate the documents submitted by the Unit. The Committee has verified the documents and recommended to revocation of closure directions issued to the unit; and

NOW, THEREFORE, in view of the above compliance made by unit to direction issued by CPCB and in exercise of the powers vested under Section 5 of EPA, 1986 **M/s. Pan Parag India Limited (Kothari Products)** is allowed to resume its manufacturing operations with following conditions:

- i. The industry shall deposit balance EC of **Rs. 38.9 Lacs (Thirty Eight Lacs and Ninety Thousand Only)** as per aforementioned details within 15 days of issue of this letter.

- ii. Industry should not start its manufacturing operations without obtaining valid Consent to Operate from **Uttar Pradesh Pollution Control Board**.

In case the unit fails to comply with the above conditions, CPCB will be constrained to initiate further action against the unit including withdrawal of revocation direction, in accordance with provisions of Environmental (Protection) Act, 1986, without any further notice.


(Tanmay Kumar)
Chairman

Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary
Uttar Pradesh Pollution Control Board,
Building.No. TC-12V VibhutiKhand,
Gomti Nagar, Lucknow-226 010
: To ensure compliance
of Directions
3. The Regional Director
Regional Directorate - Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti
Nagar, Lucknow – 226010
4. Incharge , IT Division


(Prashant Gargava)
Member Secretary

o/c



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

20 June, 2023

To,

M/s. R.K. Products CO. (Unit-II),
Plot No. 35 & 36 Industrial Estate,
Naubad, Bidar, Karnataka- 585402

Sub: Revocation Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016 - Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated 01.03.2021, the unit has contested that the samples collected during market survey were not manufactured in their unit.

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

WHEREAS, the test reports confirmed that plastic material was being used for packaging of Guthkha/ pan masala in your industry; and

WHEREAS, based on the findings of the sample reports, confirmed directions dated 22.10.21 was issued to your industry for submission of Environmental Compensation of **Rs. 16.8 Lakhs (Rupees Sixteen Lacs and Eighty Thousand)** and closure of operations with immediate effect and not to resume operations till it switches over to environmentally sound alternatives; and

WHEREAS, vide letter dated 14.03.2023 unit has submitted CIPET test report of sample used for packaging material, affidavit confirming closure of the unit and submission of Environmental Compensation levied.

WHEREAS, the unit has remained operational during the period November 2021 to March 2023 (1.25 years), as is evident from the affidavit confirming the actual date of closure submitted by the unit, which is in violation of Directions dated 22.10.2021.

Accordingly, industry has to deposit balance EC of **Rs. 4.2 Lacs (Rupees Four Lacs and Twenty Thousand only)** as per aforementioned details.

WHEREAS, CPCB has constituted three members committee to evaluate the documents submitted by the Unit. The Committee has verified the documents and recommended revocation of closure directions issued to the unit; and

NOW, THEREFORE, in view of the above compliance made by unit to direction issued by CPCB and in exercise of the powers vested under Section 5 of EPA, 1986 **M/s. R.K. Products CO. (Unit-II)**, is allowed to resume its manufacturing operations with following conditions:

- i. The industry shall deposit balance EC of **Rs. 4.2 Lacs (Rupees Four Lacs and Twenty Thousand only)** as per aforementioned details within 15 days of issue of this letter.
- ii. Industry shall intimate the date of resumption of manufacturing operations to CPCB.
- iii. Industry should not start its manufacturing operations without obtaining valid Consent to Operate from **Karnataka Pollution Control Board**.

In case the unit fails to comply with the above conditions, CPCB will be constrained to initiate further action against the unit including withdrawal of revocation direction, in accordance with provisions of Environmental (Protection) Act, 1986, without any further notice.

(Tanmay Kumar)
Chairman

Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary
Karnataka State Pollution Control Board, : To ensure compliance
ParisaraBhavan, 4th & 5th Floor, of Directions
49, Church St., Bangalore-560 001
3. The Regional Director
Regional Directorate - Bengaluru
A-Block, Nisarga Bhavan, 1st and 2nd Floors,
7th D Cross, Thimmaiah Road, Shivanagar,
Bengaluru-560079
4. Incharge , IT Division

(Prashant Gargava)
Member Secretary

o/c

F.No.CP-20/28/2021-UPC-II-HO-CPCB-HO-Part(1)

20 June, 2023

To,

M/s. S A Aromatics (P) Ltd.
Lane no Right 6, Gate No. 1,
Jalan Industrial Complex,
Mouja- Banihara, Jangalpur,
Howrah – 711 411

Sub: Revocation Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016 - Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it was observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated 01.03.21, the unit has contested that that no plastic is used for packaging of products.

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit and tested by CPCB; and

WHEREAS, the test reports confirmed that plastic material was being used for packaging of Guthka/ pan masala in your industry; and

WHEREAS, based on the findings of the sample reports, confirmed directions dated 22.10.21 was issued to your industry for submission of Environmental Compensation of **Rs. 1 Lac (Rupees One Lakh)** and closure of its operation with immediate effect and not to resume operations till it switches over to environmentally sound alternatives; and

WHEREAS, vide letter dated 30.03.2023 (received on May 08,2023) unit has submitted CIPET test report of sample used for packaging material, affidavit confirming closure of unit and submission of Environmental Compensation levied.

WHEREAS, the unit has remained operational during the period November 2021 to April 2022 (0.4 years), as is evident from the affidavit confirming the actual date of closure submitted by the unit, which is in violation of Directions dated 22.10.2021. Also, the Unit has paid EC as per Directions dated 22.10.2021 on **22-03-2023**. Hence, interest on the EC levied as per the said Directions for the intervening period is payable. Accordingly, additional EC of Rs. **20,000/- (Rupees Twenty Thousand Only)** and interest of Rs. **16,000/- (Rupees Sixteen Thousand Only)** is to be paid by the Unit. The industry has to deposit balance EC of Rs. 36,000/- (Thirty Six Thousand Only) as per aforementioned details.

WHEREAS, CPCB has constituted three members committee to evaluate the documents submitted by the Unit. The Committee has verified the documents and recommended to revocation of closure directions issued to the unit; and

NOW, THEREFORE, in view of the above compliance made by unit to direction issued by CPCB and in exercise of the powers vested under Section 5 of EPA, 1986, **M/s. S A Aromatics (P) Ltd.** is allowed to resume its manufacturing operations with following conditions:

- i. The industry shall deposit balance EC of **Rs. 36,000/- (Thirty Six Thousand Only)** as per aforementioned details within 15 days of issue of this letter.
- ii. Industry shall intimate the date of resumption of manufacturing operations to CPCB.

- iii. Industry should not start its manufacturing operations without obtaining valid Consent to Operate from **West Bengal Pollution Control Board**.

In case the unit fails to comply with the above conditions, CPCB will be constrained to initiate further action against the unit including withdrawal of revocation direction, in accordance with provisions of Environmental (Protection) Act, 1986, without any further notice.

MTC
3rd 20/6/23
(Tanmay Kumar)
Chairman *dy*

Copy to:

1. The Additional Secretary (CP Division)
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, JorBagh Road,
New Delhi -110003
2. The Member Secretary
West Bengal Pollution Control Board,
Paribesh Bhavan, 10A, Block-L.A., Sector III,
Bidhan Nagar, Kolkata - 700 106
: To ensure compliance
of Directions
3. The Regional Director
Regional Directorate – Kolkata
'South end Conclave' Block-502, 5th & 6th Floor,
1582, Razidanga, Main Road,
Kolkata- 700107
4. Incharge , IT Division

Prashant
(Prashant Gargava)
Member Secretary

o/c



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CM-12016/2/2023-LAW-HO-CPCB-HO

To,

04 July, 2023

M/s. Kaipai Pouches Pvt. Ltd.
B1/1 Amuasi, Industrial Area,
Nadarganj, Lucknow, U.P. – 226008

Sub: Revocation directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated 02.03.2021 unit contested that the packaging of the pan masala does not contain plastic material.

WHEREAS, your unit was inspected on July 06, 2021 by CPCB and samples of packaging material for Gutkha / pan masala were collected from your unit

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, the collected samples were tested at CPCB using FTIR and it was reported that plastic material was being used for packaging of Guthka/ pan masala in your industry; and

WHEREAS, the unit has submitted representation dated 28.02.2023 wherein it was informed that it was not using plastic for packaging of its products and submitted the CIPET test report for the same ; and

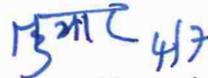
WHEREAS, in view of the representation submitted by the unit, the samples collected by CPCB during inspection were sent to CIPET for testing; and

WHEREAS, CIPET conducted tests in addition to FTIR test, including ASTM D 348 (Differential Scanning Calorimetry) and ASTM E 1868 (Thermogravimetry) on the test samples and concluded that the base material of the test sample is paper and metallized foil -ethylene acrylic based dispersion coating was found on the metallized foil and acrylic based coating was found on the printed side;

NOW THEREFORE, in view of the aforementioned points and in exercise of the powers vested under Section 5 of EPA, 1986 **M/s. Kaipai Pouches Pvt. Ltd**, allowed to resume its manufacturing operations with following conditions:

- i. Industry should not start its manufacturing operations without obtaining valid Consent to Operate from Uttar Pradesh Pollution Control Board.
- ii. Industry shall continue to use plastic-free material as reported for packaging of its products

In case the unit fails to comply with the above conditions, CPCB will be constrained to initiate further action against the unit including withdrawal of revocation direction, in accordance with provisions of Environmental (Protection) Act, 1986, without any further notice.


(Tanmay Kumar)
Chairman 

Copy to:

1. The Additional Secretary (CP Division) : for information, please
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi -110003
2. The Member Secretary : To ensure compliance of
Uttar Pradesh Pollution Control Board, Directions
Building.No. TC-12V Vibhuti Khand,
Gomti Nagar, Lucknow-226 010
3. The Regional Director : for follow up with SPCB
Regional Directorate - Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti
Nagar, Lucknow – 226010
4. Incharge , IT Division : for uploading on CPCB's
website

(Prashant Gargava)
Member Secretary

o/c



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CM-12016/2/2023-LAW-HO-CPCB-HO

04 July, 2023

To,

M/s Kay Flavours Pvt. Ltd. (Kamla Pasand)
B-2, Amausi Industrial Area
Naderganj, Lucknow,
Uttar Pradesh - 226008

Sub: Directions under Sec 5 of Environment (Protection) Act, 1986 for enforcement of provisions of Plastic Waste Management (PWM) Rules for storing, packing or selling gutkha/pan masala and tobacco products in all forms.

WHEREAS, in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management (PWM) Rules vide Notification no. G.S.R 320(E) dated March 18, 2016; and

WHEREAS, under Rule 4(f) of PWM Rules 2016 - Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala in all forms; and

WHEREAS, under Rule 4 (i) of PWM Rules 2016- Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms; and

WHEREAS, in view of above, gutkha/pan masala manufacturers are prohibited from usage of plastics in any form in packaging of their products; and

WHEREAS, samples of gutkha/pan masala manufactured by your industry were collected during market survey and it has been observed that plastic is being used in packaging of gutkha/pan masala; and

WHEREAS, Show cause notice dated February 05, 2021 was issued to your industry Kamla Pasand 28/114, Pheel Khana; Kanpur, Uttar Pradesh-208001 vide as to why action including levying Environmental Compensation and / or closure of gutkha/pan masala manufacturing operations should not be taken against the unit for violation of PWM Rules; and

WHEREAS, vide letter dated 25.02.2021 unit has claimed that they are not using plastic for packaging of its products.

WHEREAS, inspection of your unit was to be conducted on July 06, 2021. However inspecting CPCB officials were informed by locals and confirmed by RO Kanpur that

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

manufacturing unit has shifted to Lucknow i.e. "KAY FLAVOURS PVT LTD, B-2 Amausi Industrial Area, Naderganj, Lucknow (UP)"

WHEREAS, your unit as per aforementioned details was inspected by CPCB and samples of packaging material for Guthkha / pan masala were collected from your unit; and

WHEREAS, the collected samples were tested at CPCB using FTIR and it was reported that plastic material was being used for packaging of Guthkha/ pan masala in your industry; and

WHEREAS, the unit has submitted representation dated 28.02.2023 unit wherein it was informed that it was not using plastic for packaging of its products and submitted the CIPET test report for the same ; and

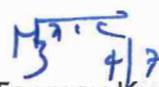
WHEREAS, in view of the representation submitted by the unit, the samples collected by CPCB during inspection were sent to CIPET for testing; and

WHEREAS, CIPET conducted tests in addition to FTIR test, including ASTM D 348 (Differential Scanning Calorimetry) and ASTM E 1868 (Thermogravimetry) on the test samples and concluded that the base material of the test sample is paper and metallized foil -ethylene acrylic based dispersion coating was found on the metallized foil and acrylic based coating was found on the printed side;

NOW THEREFORE, in view of the aforementioned points and in exercise of the powers vested under Section 5 of EPA, 1986 **M/s Kay Flavours Pvt. Ltd.**, allowed to resume its manufacturing operations with following conditions

- i. Industry should not start its manufacturing operations without obtaining valid Consent to Operate from Uttar Pradesh Pollution Control Board.
- ii. Industry shall continue to use plastic-free material as reported for packaging of its products

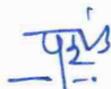
In case the unit fails to comply with the above conditions, CPCB will be constrained to initiate further action against the unit including withdrawal of revocation direction, in accordance with provisions of Environmental (Protection) Act, 1986, without any further notice.


(Tanmay Kumar)
Chairman



Copy to:

1. The Additional Secretary (CP Division) : for information, please
Ministry of Environment, Forests & Climate
Change
Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi -110003
2. The Member Secretary : To ensure compliance of
Uttar Pradesh Pollution Control Board, Directions
Building.No. TC-12V Vibhuti Khand,
Gomti Nagar, Lucknow-226 010
3. The Regional Director : for follow up with SPCB
Regional Directorate - Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti
Nagar, Lucknow – 226010
4. Incharge , IT Division : for uploading on CPCB's
website


(Prashant Gargava)
Member Secretary

o/c



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F-No. CP-20/37/2023-UPC-II-HO-CPCB-HO 4400-4431 September 21, 2023

To,

The Chairman
SPCB/PCC
(As per list)

Sub: Direction Under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for submission of incomplete/no information for Annual Report (2022-23) on Implementation of Plastic Waste Management Rules, 2016 (as amended)

WHEREAS, the Ministry of Environment, Forest and Climate Change (MoEF&CC) notified the Plastic Waste Management Rules, 2016 in exercise of the powers conferred under sections 3,6 and 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Ministry of Environment, Forest and Climate Change amended PWM Rules 2016 vide Notification No. G.S.R. 285(E) dated March 27, 2018; and

WHEREAS, as per rule 17(2) of the PWM Rules, 2016, as amended, "Every local body shall prepare and submit an annual report in Form -V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year"; and

WHEREAS, as per rule 17(3) of the PWM Rules, 2016, as amended, "Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year"; and

WHEREAS, as per rule 17(4) of PWM Rules, 2016 as amended, The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year"; and

WHEREAS, honourable NGT in the matter of O.A No. 247/2017 had directed that "all the States and Union Territories to ensure that reports in terms of Rule 13 are furnished to the CPCB positively within one month or 30th April, 2019, for the period the reports are due as per rules and not filed so far. CPCB may prepare Action plan for submission of compliance state of PWM Rules by states/UTs". CPCB had prepared a comprehensive format for the action plan for submission of compliance status of PWM Rules by states/UTs and obtained detailed information from the States/UT during the period 2019-21; and

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WHEREAS, CPCB, subsequently, had directed SPCBs/PCCs to file Action Plan (Form VI) in the prescribed format (**Annexure I**) in the Annual Report submitted to CPCB which included data related to plastic waste generated, collected and processed (recycled, co-processing, road making, waste to oil); and

WHEREAS, incomplete/no information regarding Annual Report and Action plan for year 2022-23 has been received from your office; and

NOW, THEREFORE, in view of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, it is directed to submit complete information for Annual Report for Financial Year 2022-23 on Implementation of Plastic Waste Management Rules, 2016, as amended along with the Action Plan as per prescribed format.

You are requested to take necessary action to ensure compliance of above direction within 15 days of issue this direction.

13th 29/9/23
(Tanmay Kumar)
Chairman

Copy to:

1. **Additional Secretary (CP Division)** : For kind information please
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan, Jor Bagh
Road, New Delhi, 110003
2. **Incharge, IT Division** : For uploading on CPCB
CPCB website


(Bharat Kumar Sharma)
Member Secretary

By Registered Post

F. No. B-31011/BMW (14499)/2023/WMD-I 4685

27th September, 2023

To,

M/s Belgaum Green Environment Management Pvt. Ltd.,
Sy No 29/2, Harugoppa Village,
Saundatti Taluk, Belagavi District,
Belagavi, Karnataka

DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986 AND SHOW CAUSE NOTICE - THEREOF FOR IMPOSITION OF ENVIRONMENTAL COMPENSATION

WHEREAS the Central Government has notified the Bio-Medical Waste Management Rules, 2016 and amendments thereof (herein after referred as BMW Rules, 2016) in suppression of the Bio-Medical Waste (Management & Handling) Rules, 1998, and amendments thereof, under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound management thereby, reducing the biomedical waste generation and its impact on the environment; and

WHEREAS Rule 5 of BMW Rules, 2016 stipulate duties of the operator of Common Bio-Medical Waste Treatment Facility (CBWTF) to ensure treatment and disposal of biomedical waste in line with provisions of said Rules; and

WHEREAS as per Rule 7 (1) of BMW Rules, 2016, the bio-medical waste is required to be treated and disposed off in accordance with Schedule I and in compliance with the standards prescribed in Schedule II of the BMW Rules, 2016; and

WHEREAS Rule 14 (1) of BMW Rules, 2016 stipulate that every authorized person is required to maintain records related to generation, collection, segregation, storage, transportation, treatment, disposal and or any form of handling of Bio-Medical waste in accordance with these Rules and guidelines issued by CPCB"; and

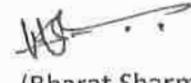
WHEREAS the Hon'ble National Green Tribunal, in the matter of O.A. No. 710 of 2017 filed by Shailesh Singh vide order dated 12.03.2019 directed "CPCB to undertake study and prepare a scale of compensation to be recovered from violators of Bio-Medical Waste Management Rules, 2016. Hon'ble NGT also directed that scale of compensation must be deterrent, rendering violation of Rules to be non-profitable which should be adequate to remedy the situation"; and

WHEREAS Hon'ble National Green Tribunal in its order dated 15.07.2019 in the matter of O.A. No. 710 of 2017, accepted Guidelines for "Imposition of Environmental Compensation Charges (ECC) against Healthcare Facilities (HCFs) and Common Biomedical Waste Treatment Facilities (CBWTFs)"; and

WHEREAS the CBWTF namely M/s Belgaum Green Environment Management Pvt. Ltd., Sy. No. 29/2, Harugoppa Village, Saundatti Taluk, Belagavi District, Belagavi, Karnataka (the Unit) was inspected by Central Pollution Control Board (CPCB) on 19.07.2023 wherein following non-compliances were observed:

(01)

2. The Member Secretary
Karnataka State Pollution Control Board,
Parisara Bhavana, 1st to 5th Floor
49, Church Street,
Bengaluru – 560 001. : For kind information
3. The Regional Director,
The Regional Directorate
Central Pollution Control Board
1st & 2nd Floors, Nisarga Bhavan
A-Block, Thimmaiah Main Road
7th D Cross, Shivanagar, Opp. Pushpanjali Theatre,
Bangalore – 560 010. : For kind information
4. ✓ I/c IT Division : For information and necessary
action
5. I/c Accounts Division : For information & for further
necessary action


(Bharat Sharma)






proof of service

sunil kumar <advsunil81@gmail.com>

Service of the Affidavit of complainant of order dated 23.07.2024 IN MATTER OF : SAHIL VERSUS CENTRAL POLLUTION CONTROL BOARD & ANR.

1 message

sunil kumar <advsunil81@gmail.com>
To: secy-moef@nic.in

Dear sir,

Please find the attached scanned copy of the affidavit of complainane of order dated 23.07.2024 filed by the Petition in SAHIL VERSUS CENTRAL POLLUTION CONTROL BOARD & ANR.



Thanks and regards
Sunil Kumar
(Advocate for Petitioner)
Mb. No. 9650418543
87-A, AD BLOCK, Pitampura , Delhi.

187



Proof of service

sunil kumar <advsunil81@gmail.com>

Service of the Affidavit of complainant of order dated 23.07.2024 IN MATTER OF : SAHIL VERSUS CENTRAL POLLUTION CONTROL BOARD & ANR.

1 message

sunil kumar <advsunil81@gmail.com>
To: ccb.cpcb@nic.in

Dear sir,

Please find the attached scanned copy of the affidavit of complainane of order dated 23.07.2024 filed by the Petition in SAHIL VERSUS CENTRAL POLLUTION CONTROL BOARD & ANR.



Thanks and regards
Sunil Kumar
(Advocate for Petitioner)
Mb. No. 9650418543
87-A, AD BLOCK, Pitampura , Delhi.